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CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 463/2001

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SECTION OFFICER (Judl.)

FORM No. 4  
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:GUWAHATI.

ORDERS SHEET

APPLICATION NO. 463 /2001

Applicant (s) M. K. Rabha

Respondent(s) U.O.I & ORS.

Advocate for the Applicant: M. K. Chanda, Miss N. D. Goswami, G. N. Chakrabarty

Advocate for the Respondent: C. G. S. C.

Notes of the Registry	Date	Order of the Tribunal
	29.11.01	Heard learned counsel for the parties.
		Issue notice as to why the application shall not be admitted.
		Also, issue notice as to why the Office Order No. 175 of 2001 dated 13.11.2001 transferring and posting the applicant Dr. M. K. Rabha, PPO (PP) from CIIAMC, Guwahati in the same capacity to LWO, Jaisalmer, shall not be suspended. Returnable by 3 weeks.
NO PLEA. Notice / prepared for Respondent No. 1, 2 & 3. Received by Mr. A. Deb Roy, Sr. C.A&C. Notice / prepared for Respondent No. 4 & 5 and sent to DLS for issuing the sum by Royal AD. Dtd 5/12/01.		Mr. A. Deb Roy, learned Sr. C.G.S.C. accepts notice on behalf of the respondent Nos. 1 to 3. The applicant shall take steps of service of notice to the respondent Nos. 4 and 5.
DIS 4477 lv 4478 Dtd 5/12/01		List on 21.12.2001 for further order.
		In the meantime, the operation of the aforesaid order dated 13.11.2001 so far the applicant is concerned, shall remain suspended.
		<u>U. C. Usha</u> Member
		<u>Vice-Chairman</u>

① Service completed on  
R.No- 1 to 3, respondent  
No- 4 & 5 not completed.

21.12.01 List the matter on 4.1.2002

for hearing. Endeavour shall be  
made to disposed of the same on  
that day.

*3/12/01*  
2012.01

*I C Usha*  
Member

*h*  
Vice-Chairman

mb

4.1.02

Mr. A. Deb Roy, Sr. C.G.S.C.

prays for 4 weeks time to enable  
the respondents to obtain necessary  
instructions in this regard.

Prayer is allowed. List on 5.2.02  
for hearing.

*4.1.01*  
4.1.01  
2012.01

In the meantime, the interim  
order dated 29.11.01 shall continue.

*I C Usha*  
Member

*h*  
Vice-Chairman

lm

7.1.2002

No written statement has so far  
been filed. The respondents may file  
written statement within three weeks from  
today.

List the matter for hearing on  
6.2.2002 before the Single Bench.

Interim order dated 29.11.2001  
shall continue.

*I C Usha*  
Member

*h*  
Vice-Chairman

bb

6.2.02 Prayer has been made on behalf of  
respondents by Sri B.C. Pathak, learned Addl.  
C.G.S.C. for adjournment of the case till  
22.2.2002. It was stated that another case  
O.A. No. 459/2001 which is also listed  
on that day. Prayer for adjournment is  
allowed.

List on 22.2.2002 alongwith O.A. No.  
459/2001 for hearing. The applicant may file  
rejoinder, if any within 10 days from today.

In the meantime, interim order dated  
29.11.2001 shall continue.

*Order dtd 6/12/02*  
Communicated to the  
parties. Comd  
*6/12/02*

Rejoinder submitted  
by the applicant in reply  
to the W.T.S.

*h*  
Vice-Chairman

O.A.463/2001

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Notes of the Registry	Date	Order of the Tribunal
<p><u>21-3-2002</u></p> <p>Copy of the Judgment has been sent to the D/See. for issuing the same to the applicant as well as to the add. Genc. by Inst.</p> <p>cc</p>	22.2.2002	<p>Heard counsels for the parties. Judgment delivered in open Court, kept in separate sheets.</p> <p>The application is disposed of in terms of the order. No order as to costs.</p> <p>J C Usha Member</p>

bb

Notes of the Registry	Date	Order of the Tribunal

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

6

Original Application Nos. 459 & 463 of 2001.

Date of Order: This the 22nd Day of February, 2002.

THE HON'BLE MR. K. K. SHARMA, ADMINISTRATIVE MEMBER.

1. Shri Sisir Ranjan Choudhury  
S/o Late Pramathanath Choudhury  
Plan Protection Officer  
Central Integrated Pest Management Centre  
Ministry of Agriculture, Govt. of India  
R.G. Baruah Road  
Guwahati-781003. . . . Applicant in O.A.459/2001.

1. Medini Kumar Rabha  
S/o Sri Mihir Chandra Rabha  
Plan Protection Officer (PP)  
Central Integrated Pest Management Centre  
Ministry of Agriculture, Govt. of India  
R.G. Baruah Road  
Guwahati-781003. . . . Applicant in O.A.463/2001.

By Advocate Mr. M. Chanda, Mrs. N. D. Goswami,  
Mr. G. N. Chakraborty & Mr. H. Dutta.

- Versus -

1. The Union of India  
Represented by the Secretary to the  
Government of India  
Ministry of Agriculture  
Department of Agriculture and Cooperation  
N.H. IV, Faridabad  
Haryana - 121001.
2. The Plant Protection Adviser  
Government of India  
Department of Agricultural and Cooperation  
Ministry of Agriculture  
N.H. IV, Faridabad.
3. The Chief Administrative Officer  
Directorate of Plant Protection Quarantine & Storage  
Government of India, Ministry of Agriculture  
Department of Agriculture and Cooperation  
Directorate of Plant Protection  
Quarantine & Storage  
N.V. IV, Faridabad.
4. Dr. R. P. Sharma  
Plant Protection Officer (E)  
Plant Quarantine & Storage, Bongaon  
West Bengal.

*Usha*

5. Dr.Umesh Chander  
Plant Protection Officer (E)  
Plant Quarantine & Storage  
Visakhapatnam. . . . . Respondents.

By Mr.B.C.Pathak, learned Addl.C.G.S.C.

O R D E R

K.K.SHARMA, (ADMN.MEMBER):

Both the applications are taken up together as the issues involved in these two applications are common.

1. Both the applicants are working as Plant Protection Officers in the Office of the Central Integrated Pest Management Centre, Guwahati. The applicants have challenged the order of transfer No.175 of 2001 dated 13.11.2001 under which Dr.S.R.Choudhury, applicant in O.A.459/2001 has been transferred from CIPMC, Guwahati to LWO, Bikaner and Dr.M.K.Rabha, the applicant in O.A.463/2001 has been transferred from CIPMC, Guwahati to LWO Jaisalmer. The transfer order has been challenged mainly on the ground of malafide. In the case of Dr.S.R.Choudhury, it is claimed that the applicant being a person from outside the North Eastern Region, he was entitled to choice posting on the basis of Circular No.20014/3/83-E.IV dated 14.12.1983. The applicant had given his choice posting at Kolkata, Bongaon, Gede and Burdwan in West Bengal. Dr.M.K.Rabha, the other applicant is resident of North Eastern Region and he has challenged the transfer order on the ground ~~on~~ <sup>U</sup> the ground that he had suffered from fracture while he was on duty and prayed that he should be allowed to

continue at Guwahati. Dr.Rabha suffered a fracture on 11.1.2000 and was on continuous leave upto 15.3.2000. He has also stated that his younger brother expired in the month of December, 1999 and the entire responsibility of the family of the younger brother shifted to him.

2. The applicant Mr.S.R.Choudhury has made a number of representations claiming his choice posting.

Mr.M.Chanda, learned counsel for the applicant submitted that as per transfer order dated 13.11.2001 a vacancy occurred at Kolkata on account of transfer of one officer from RPQS, Kolkata to PQS, Bongaon and nobody has been posted at Kolkata. He submitted that having completed two years of service in N.E.Region the applicant Dr.S.R.Choudhury acquired a right to be posted at his choice.

Mr.Chanda referring to the written statement filed by the respondents submitted that the reasons cited in the written statement showed that the respondents acted in malafide manner in transferring the applicant to Bikaner alleging irregularity in attendance and financial irregularities. Inefficiency and unsuitability of certain posts like Plant Quarantine Stations have been considered for not giving the applicant his choice posting. He argued that transfer in such circumstance is malafide in nature. He argued that the applicant served for thirty years and is on the verge of retirement. The learned counsel referred to the judgments in 1998 (7) SCC 310, 2000 (3) SLJ CAT 261

Lucknow Bench and 1999 (1) SCC 16 for the submission that surmises integrity cannot be doubted and that misconduct cannot be a ground of transfer in public interest.

3. The respondents have filed written statement. It is submitted that both the applicants were irregular in attending their official duties and the department was finding great difficulties in implementing the various projects which were time bound in nature. As a result there was no smooth functioning of the Guwahati unit which resulted in various administrative complications. The applicants were also frequent absentee without proper authorisation. The applicants were not considered suitable for posting at sea ports, airports and land customs stations. They were considered suitable for posting at locust stations in Rajasthan on account of lesser responsibilities than in Plant Quarantine stations. It has been observed that the Guwahati office was not functioning properly. A senior officer inspected and observed that it would be in administrative interest to transfer both or either of the applicants from Guwahati. The choice stations given by Dr. S.R. Choudhury are sensitive in nature, hence he was not considered for choice posting.

4. Mr. B.C. Pathak, learned addl. C.G.S.C. appearing for the respondents argued that the transfer order dated 13.11.2001 was a general transfer order of ten officers. Transfer is an incident of service and in / transfer non-compliance of it by officer effects the entire chain.

Mr.Pathak referred to the following judgments :

AIR 1995 SC 813  
AIR 1995 SC 1056  
AIR 1996 SC 1236  
1999 (2) SLJ 281  
1997 SCC L & S 643.

The rulings have been cited to support his argument that transfer of the two officers were not justified for administrative reasons and that Courts/Tribunals were not bodies to cancel transfers made on administrative grounds unless malafide is proved in the transfer and also that malafide intention cannot be surmised. He also relied on judgments in AIR 1993 SC 2444 and AIR 1991 SC 532 for the argument that if guidelines are followed the Courts should not interfere in the matter of transfer. Personal difficulties cannot be considered by the Courts/Tribunals and the genuineness of personal difficulties has to be considered by the administrative department. Referring to the Circular No.20014/3/83-E.IV dated 14.12.83 Mr.Pathak submitted that as the applicant Dr.S.R.Choudhury had completed service more than ten years his tenure for posting was two years and there is no dispute that the applicant due for transfer. He also submitted that the said Circular only states that on completion of tenure the officer may be considered for posting to a station of his choice as far as possible. He submitted that the matter is left to the discretion of administrative department. The department has to consider the

transfer as far as possible.

5. Regarding the case of the other applicant Mr.M.K.Rabha, learned Addl. C.G.S.C. Mr.B.C.Pathak argued that though the applicant had suffered from a fracture, he reported for duty after furnishing certificate of fitness dated 16.3.2000. Now the applicant produced another medical certificate dated 15.12.2001 which advised him to avoid tours and to walk with support. He submitted that the applicant had been touring extensively and this certificate cannot be the basis of interfering in the transfer of the applicant to Jaisalmer. He also submitted that as the children of the applicant are studying in K.V. Khanapara, their education will not suffer as the children can get admission in K.V. Jaisalmer.

6. Both the applicants have filed their rejoinders also. The respondents have also produced records to support their written statement.

Mr.B.C.Pathak referred to the materials and submitted that both the applicants had been found negligent/indifferent in the performance of their duties and taking into account the entire materials and performance of the applicants the respondents considered them suitable for transfer to Bikaner and Jaisalmer.

7. I have heard the learned counsels for the parties at length. Considering the facts and circumstances of the cases I am of the view that the

transfer order dated 13.11.2001 is a general transfer order effecting ten officers. The order shows that a few transfers to far off places. The transfer order does not show that only the applicants have been picked up for transfer to far off places. Though Mr.Chanda, learned counsel for the applicants alleged that the transfers of the applicants are malafide there is no material to infer that the same are malafide. The records produced by the respondents show that the applicants have been found casual in the performance of their duties. Mr.Chanda argued that if the applicant's conduct was not found suitable the respondents should have taken appropriate action against them and in the absence of any such action, the transfers were malafide in nature. I am unable to accept this submission of the learned counsel for the applicants. The materials produced before me shows that on inspection of the works of the applicants the senior officer found certain lapses and because of unsatisfactory performance of the applicants the respondents transferred the applicants to places which they found suitable for them. The transfer order cannot be faulted. The applicants are Group-B officers, who are liable to be transferred to any place in India. There were materials before the respondents which influenced them to transfer the applicants to posts suitable for them/Bikaner and Jaisalmer. It is not disputed that the officers applicants were due for transfer. The in the transfer

order were transferred to places like Mumbai,

Jaisalmer, Bikaner, Cochin, Visakhapatnam, Faridabad

etc. All these stations are far away from Guwahati.

When transfer had become due and the applicants had been transferred the transfer cannot be faulted.

However, there is some point in the submission of

Mr.Chanda that there was a vacancy available at Kolkata

and the applicant Dr.S.R.Choudhury should have been

considered for choice posting at Kolkata. The other

applicant Dr.M.K.Rabha has also made a point that he

met with an accident while on duty and on that ground

he should be considered for continuation of posting at

Guwahati. It is for the respondents to consider the

cases of the applicants for their posting. No

interference is called for in the order of transfer.

However, if suitable vacancies are available at the choice

stations of the applicant No.1 and in the case of the applicant

No.2 if vacancy is available at Guwahati, the respondents may

consider their cases in the light of existing rules/guidelines,

administrative convenience and their suitability. The respondents

may re-consider the request of the applicants for their posting in

the light of existing rules/guidelines and take a final decision

within three weeks from the receipt of this order. Till the final

decision is taken the respondents are ordered/ maintain status quo.

The applications are disposed of above.

There shall, however, be no order as to costs.

Sd/MEMBER (ADMN)

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৭৩৪ ৪৪ পৰি অধিকার Central Administrative Tribunal ২৯ NOV 2001 গুৱাহাটী ব্যাবসূচ Guwahati Bench IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH
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An Application under Section 19 of the Administrative Tribunals Act,  
 1985)

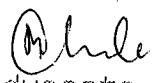
Title of the case : O.A. No. .... 463 .. /2001  
 Sri Medini Kumar Rabha: Applicant  
 - Versus -  
 Union of India & Others: Respondents.

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Filed by

Date 29.11.2001

  
Advocate

Sri Medini Kr. Rabha

Filed by the applicant  
 Medini Kr. Rabha Adv.  
 29.11.2001 Guwahati

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1

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

**GUWAHATI BENCH : GUWAHATI**

(An Application under Section 19 of the Administrative Tribunals Act,  
1985)

O.A. No. .... 463 ...../2001

BETWEEN

Shri Medini Kumar Rabha  
S/o Sri Mihir Chandra Rabha  
Plant Protection Officer (PP).  
Central Integrated Pest Management Centre,  
Ministry of Agriculture, Govt. of India,  
R.G. Baruah Road, Guwahati-781003.

..... Applicant

-AND-

1. The Union of India,  
Represented by the Secretary to the  
Government of India,  
Ministry of Agriculture  
Department of Agriculture and Cooperation,  
N.H. IV, Faridabad,  
Haryana-121001.
2. The Plant Protection Officer ~~Advocate~~  
Government of India.  
Department of Agricultural and Cooperation  
Ministry of Agriculture  
N.H. IV, Faridabad.

Sri Medini K. Rabha

3. The Chief Administrative Officer,  
Government of India,  
Ministry of Agriculture,  
Department of Agriculture and cooperation,  
Directorate of Plant Protection,  
Quarantine & Storage,  
N.H.IV, Faridabad.

4. Dr. R.P.Sharma,  
Plant Protection Officer (E),  
Plant Quarantine & Storage,  
Bongaon,  
West Bengal

5. Dr. Umesh Chander,  
Plant Protection Officer (E)  
Plant Quarantine & Storage,  
Visakhapatnam  
Andhra Pradesh

..... Respondents.

DETAILS OF THE APPLICATION

1. Particulars of order against which this application is made.

This application is made against the impugned office order of transfer and posting issued under letter dated 13.11.2001 whereby the applicant is sought to be transferred and posted from the office of the Central Integrated Pest Management Centre Guwahati to Locast Warning Organisation, Jaisalmar, in the State of Rajasthan in total violation professed norms and also during the middle of the academic session and praying for a direction

upon respondents to review the impugned order of transfer in respect of the applicant on medical ground considering his physical condition consequent upon the accident met with on 10.1.2001 and further be pleased to direct the respondents to allow the applicant to continue his duties at his present place of posting at Guwahati.

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation.

The applicant further declares that this application is filed within the limitation prescribed under section-21 of the Administrative Tribunals Act, 1985.

4. Facts of the case.

- 4.1 That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.
- 4.2 That your applicant initially appointed as Plant Protection Officer in the department of Agriculture and Cooperation under the Ministry of Agriculture, Government of India in the year 1993 and was posted at Central Integrated Pest Management Centre, Aizawl in the State of Mizoram. The applicant presently working in the office of the Central Integrated Pest Management Central, Guwahati in the same capacity as Plant Protection Officer (PP).

4.3 That your applicant while working as Plant Protection Officer (PP) at Aizawl represented for his posting at Guwahati in the same capacity and subsequently the case of the applicant for posting at Guwahati was favourably considered by the Department in the public interest. It is relevant to mention here that the applicant submitted his representation addressed to Respondent No.2 on 2.4.1996. However the office of the respondent No.3 issued posting order in favour of the applicant vide office order No. 113/96 dated 4.7.1996 whereby the applicant was transferred and posted from Aizawl to Guwahati in the office of the Central Integrated Pest Management Centre, Guwahati.

Copy of the representation dated 2.4.1996 and the office order dated 4.7.1996 are annexed hereto and marked as **Annexure 1 & 2** respectively.

4.5 That while working at Guwahati the applicant met with a major accident on 10.1.2000 at Guwahati during office duty. As a result a fracture is occurred in the neck of the left femur. The applicant was immediately thereafter taken to Gauhati Neurological Research Centre on 10.1.2000 and in the X-ray report dated 10.1.2000 which reads as follows :

“A fracture is seen involving the neck of the left femur (Intertrochanteric fracture).

Rest of the bones around the hip joint are normal  
Mild soft tissue swelling seen.”

Thereafter the applicant was referred to Gauhati Medical college through Central Government Health Service and he was under medical treatment in the Gauhati Medical College which

would further be evident from the medical report dated 11.1.2000 and Medical Certificate dated 15.3.2000. The applicant was on leave on medical ground consequent upon the accident met by the applicant on 10.1.2000 with effect from 11.1.2000 to 15.3.2000. although the applicant resumed his duty on the basis of medical fitness certificate to discharge his official duties but the movement of the applicant till date is restricted due to development of subsequent complicacies. It is relevant to mention here that the applicant even today is not in a position to work without the assistance of crutch. It is ought to be mentioned here that every now and then the applicant requires attendant to attend office for discharging his duties. However the applicant is discharging his duties regularly with utmost care and caution. This fact is well known to higher authorities/respondents. In this connection it is stated that the applicant also very often requires medical check up as well as constant medical treatment.

Copies of medical certificates referred to above are annexed hereto and marked as **Annexure-3** series.

4.6 That it is state that the younger brother of the applicant Sri Dinesh Chandra Rabha died in the month of December 1999 and due to the death of his younger brother the entire responsibility of the younger brother shifted to the shoulder of the present applicant. In this connection it is further sated that the applicant has got his aged father of 70 years old who is absolutely dependent upon the applicant and suffering from various old age diseases who requires constant medical treatment.

4.7 That most surprisingly, the respondents issued the impugned order of transfer posting under letter No.2-4/99-

Adm.I dated 13.11.2001 whereby the applicant is sought to be transferred from the office of the Central Integrated Pest Management Centre Guwahati to the office of the Locust Warning Organisation, Jaisalmur in the State of Rajasthan. The applicant is highly shocked on receipt of the aforesaid impugned order as because the physical condition of the applicant is well-known to the respondents. But in spite of that the impugned order of transfer and posting dated 13.11.2001 has been issued to the applicant at this crucial juncture. It would be very much difficult on the part of the applicant to carry out the aforesaid order of transfer and posting at this stage specially on the ground of his physical condition resulted on the accident occurred on 10.1.2000. The applicant in fact received the copy of the impugned order of transfer and posting dated 13.11.2001 on 27.11.2001 and as such there was no scope on the part of the applicant to make any representation as because it is stated in the impugned order of transfer and posting dated 13.11.2001 that the applicant stands relieved with immediate effect. It is further relevant to mention here that the other incumbent who is ordered for joining at Guwahati office in place of the applicant from other region of the country has not yet been turned up for taking over the charge and the applicant is still working in the office of the Central Integrated Pest Management Centre at Guwahati till filing of this application. In the compelling circumstances finding no other alternative the applicant is approaching this Hon'ble Tribunal for redressal of his grievances and praying for a direction upon the respondents to accommodate the applicant for retention of the applicant at his present place of posting at least for a further period of two years in consideration of his present physical condition on medical ground.

A copy of the impugned transfer and posting order dt- 13-11-2001 is enclosed and marked as annexure -4

4.8 That your applicant further begs to state that he belongs to Scheduled Tribe Community and the applicant is bona fide permanent resident of Pepalibari, Goalpara, Assam, as such he is entitled to the privilege to serve nearer to his home town.

4.9 That it is further stated that the applicant has got two sons namely, Sri Mohit Rabha aged about 9 years and Sri Bhaskar Jyoti Rabha aged about 6 years who are presently studying in Kendriya Vidyalaya, Khana Para in Class IV and I respectively. As such the impugned order of transfer which is passed during the middle of the academic session is also in total violation of professed norm as because it is a settled position of law that no order of transfer and posting should be issued during the middle of the academic session. In this connection it may be stated that academic session of Kendriya Vidyalaya is April to March, as such it is the mid academic session and on that score alone the impugned order is liable to be set aside and quashed.

That it is a fit case for the Hon'ble tribunal to protect the right and interest of the applicant on extreme compassionate ground as the physical condition of the applicant does not permit to move without any crutch. Therefore it will not be possible on the part of the applicant to carry out the impugned order of transfer and posting dated 13.11.2001 and therefore Hon'ble Tribunal to direct the respondents to reconsider the case of the applicant and further be pleased to direct the respondents to accommodate the applicant in the office of the Guwahati at least for further period of two years or till the physical condition of the applicant is improved.

Sri Medini Kr. Rabha

4.17 That this application is made bona fide and for the cause of justice.

5. Grounds for relief(s) with legal provisions.

5.1 For that the applicant sustained severe injuries as a result of his accident on 10.1.2001, for which it is difficult on the part of the applicant to move without crutch. Therefore the impugned order transfer and posting in respect of the applicant needs to be reconsidered on extreme compassionate ground.

5.2 For that as a result of the accident fracture occurred in the neck of the left femur of the applicant as such the movement of the applicant is restricted . Therefore at this critical juncture it is extremely difficult on the part of the applicant to carry out the impugned order of transfer and posting dated 13.11.2001.

5.3 For that the impugned order of transfer and posting has been issued during the middle of the academic session of the children of the applicant in total violation of the professed norm.

5.4 For that the applicant has dependent father aged about 70 years who is suffering from various old age ailment and there's no one to look after him.

5.5 For that due to expiry of the younger brother of the applicant the entire burden of the deceased family has been shifted to the shoulder of the applicant.

6. Details of remedies exhausted.

That the applicant states that he has no other alternative and other efficacious remedy than to file this application.

Sri Medini Kr. Rabha

7. Matters not previously filed or pending with any other court.

The applicant further declares that he had not previously filed any application, Writ Petition or Suit regarding the matter in respect of which this application has been made before any court or any other authority or any other Bench of the Tribunal nor any such application, Writ Petition or Suit is pending before any of them.

8. Reliefs sought for :

Under the facts and circumstances stated above, the applicant humbly prays that your Lordships be pleased to issue notice to the respondents to show cause as to why the reliefs sought for by the applicant shall not be granted, call for the records of the case and on perusal of the records and after hearing the parties on the cause or causes that may be shown, be pleased to grant the following reliefs

8.1 That the impugned order of transfer and posting bearing No. 2-4/99-Adm.I dated 13.11.2001(Annexure-7) issued by the Deputy Secretary & Chief Administrative Officer, respondent no.3 be set aside and quashed so far as the applicant is concerned.

8.2 That the Hon'ble Tribunal be pleased to direct the respondents to allow the applicant to continue to work in his present place of posting at least for a further period of two years or <sup>if</sup> the physical condition of the applicant is improved.

Sri Medhini kr Ratha

8.3 Costs of the application.

8.4 Any other relief or reliefs to which the applicant is entitled to, as the Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed for.

During pendency of this application, the applicant prays for the following relief :-

9.1 That the Hon'ble Tribunal be pleased to stay the operation of the impugned order No. 24/99-Admn.I dated 13.11.2001 (Annexure-4) till final disposal of this application so far as the applicant is concerned.

10. \*\*\*\*\*

This application is filed through Advocates.

11. Particulars of the I.P.O.

- i) I.P.O. No. : 66 788509 dt. 28.11.2001
- ii) Date of issue :
- iii) Issued from : G.P.O., Guwahati.
- iv) Payable at : G.P.O., Guwahati.

12. List of enclosures.

As stated in the index.

Sri Medini K. Reha

VERIFICATION

I, Sri Shri Medini Kumar Rabha, S/o Sri Mihir Chandra Rabha, aged about 37 years, working as Plan Protection Officer (PP), in the Directorate of Plant Protection, Quarantine & Storage, Central Integrated Pest Management Centre, R.G.Baruah Road, Guwahati-781003, Assam do hereby verify that the statements made in Paragraph 1 to 4 and 6 to 12 are true to my knowledge and those made in Paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this the 28th day of November, 2001.

Sri Medini Kr. Rabha

F.No. 2(26)/96-CIPMC, GHI/5/G  
Government of India

Annexure 1

26

Ministry of Agriculture

(Dept. of Agriculture & Co-operation)

Directorate of Agriculture & Co-operation  
CONTROLLER OF STATION

Dated 02/04/96

To,  
The Plant Protection Adviser  
to the Govt. of India  
Dte. of Plant Protection,  
Quarantine and Storage  
N.H. IV, Faridabad (Haryana)

Subject : Transfer the post of posting in respect of Sh. M.K.Rabha,  
PPO (PP), CIPMC, Aizwal to CIPMC, Guwahati - Regarding.

Ref. : Dte. of PPO & S, Faridabad's office order No. 48 of 1996  
issued vide F.No. 10-3/95-Adm.I dated 08.03.96

Sir,

I have the honour to inform you that undersigned has  
been given additional responsibility of CIPMC, Guwahati vide Dte.'s  
of P.P.Q. & Storage N.H. IV, Faridabad office order No. 48/1996  
letter No. 10-3/95-Adm.I dated 08.03.96 as 'HEAD OF OFFICE', Contro-  
lling Officer and Cheque Drawing Officer of the establishment of  
CIPMC, Guwahati.

That Sir, undersigned at present doing his best to dis-  
charge all official duties as Head of Office and Controlling Officer  
of CIPMC, Guwahati. But it is found that area of work including Cheque  
drawing accounts works more at CIPMC, Guwahati compared to CIPMC,  
Aizwal office and it is required to attend regularly at CIPMC,  
Guwahati Office as situation demands. Under this situation it is  
therefore, requested to allow permanent transfer to undersigned  
( M.K.Rabha, PPO, CIPMC, Aizwal ) to CIPMC, Guwahati so that he can  
discharge official duties smoothly in addition to look after the  
work of CIPMC, Aizwal office.

This is for your kind information and further necessary  
action please.

With regards.

Yours faithfully

^V. —

( M.K.Rabha )  
Plant Protection Officer  
CIPMC, Aizwal : Camp-Guwahati.

Copy to the Director (IPM), Dte. of P.P.Q. & Storage, N.H. IV,  
Faridabad for kind information and further necessary action  
with reference to telephonic discussion.

^V. —

( M.K. Rabha )  
Plant Protection Officer (PP).

Amrit  
Chh  
BZN

43-  
Annexure - 2  
27

No. 7-10/93-Adm.I  
Government of India  
Ministry of Agriculture  
Department of Agriculture & Cooperation  
Directorate of Plant Protection, Quarantine & Storage  
N.H. IV, Faridabad(Haryana)



Dated : 04.07.1996

OFFICE ORDER NO.133 OF 1996

Plant Protection Adviser to the Government of India has ordered the transfer of Shri M.K. Rabha, Plant Protection Officer (PP) from Central Integrated Pest Management Centre, Aizawl to Central Integrated Pest Management Centre, Guwahati against the vacant post of Plant Protection Officer(Entomology) with immediate effect and until further orders.

2. Shri M.K. Rabha, Plant Protection Officer(PP) shall continue to be the Head of Office, Controlling Officer, Drawing & Disbursing Officer for the establishment of Central Integrated Pest Management Centre, Aizawl in addition to his duties as Plant Protection Officer Incharge of Central Integrated Pest Management Centre, Guwahati without any extra remuneration.
3. The transfer of Shri Rabha is in public interest and he will be entitled to TTA, Joining time etc. as per Rules.

*[Signature]*  
( R. KANDIR )  
CHIEF ADMINISTRATIVE OFFICER

Distribution :

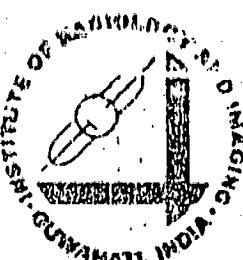
1. Shri M.K. Rabha, PPO(PP), CIPMC, Aizawl. He may submit his charge relinquishment/assumption report(in duplicate) to the Directorate.
2. Pay & Accounts Office concerned (PP&M), Faridabad.
3. Director(IPM).
4. Accounts Section.
5. Adm.II, III, IV & V Sections.
6. Incharge, CIPMC, Aizawl.
7. Incharge, CIPMC, Guwahati.
8. Vigilance Section.
9. PS to PPA.
10. Office order folder.

*Attested  
W. Rabha  
H.D.W.*

# Institute of Radiology and Imaging

DISPUR, GUWAHATI-781 006

PH. 561654 / 567195 / 566536 / 567196 / 567008 (Dir)  
FAX : 0361-562465



Annexure - 3  
CONSULTANTS (Series)

DR. N. MEDHI, MD  
DR. B. SAHARIA, MD  
DR. S. K. HANDIQUE, MD

28

Hospital No. : 1096441 M.R.D. Number : 01098047  
Patient Name : MEDINI KR. RABHA

Report No.: 1804200.288  
Age : 37 Sex : M Report Date : 10-JAN-2000

## EXAMINATION REPORT ON : X-RAY HIP JOINT. (LEFT)

A fracture is seen involving the neck of the ~~right~~  
femur (? Intertrochanteric fracture).

Rest of the bones around the hip joint are normal.

Mild soft tissue swelling seen.

*Handwritten signature*  
(Kiranachi S. Das)

for

DR. N. MEDHI, MD.  
CHIEF CONSULTANT.

DR. B. SAHARIA, MD.  
SR. CONSULTANT.

DR. S. K. HANDIQUE, MD.  
SR. CONSULTANT.

*Attested  
Kiranachi S. Das*

5/12. 22

GUWALI  
PATIENT REFERRAL SLIP

Telcard No.

: 3048

13/1/2000

Name of the patient

: M.K. Ralha

State, Opp. Regd. No. & Dated

: 11 JAN 2000

Name of card holder

: 56

Office of employment with address

: Central Engineering Ref.  
Management College, R.D. Ranchi 813  
Rajgarh, Kharsara 011-22

Residential address of the Beneficiary.

: Prachi Near Juri (A).

Provisional Diagnosis

: OMHO OR/2  
OR/2: for Juri  
Wecay-achin

Signature of  
doctor: DR. B. S. DASGUPTA  
Name: Chief Medical Officer  
Designation: B.M.O. Ranchi

After  
M.D.  
Adv

চেকিংগালয়ৰ ভিতৰত ধূমপান আৰু কাশোৰ পান গোৱা নথিপত্ৰ

SMOKING AND CHEWING BETEL-NUT INSIDE THE HOSPITAL PROHIBITED

Guwahati Medical College Hospital

Dated Guwahati 15/3/19

(MEDICAL CERTIFICATE)

WHOM IT MAY CONCERN

This is to certify that Shri / Smti Medina Karmakar B/F/11  
was treated as an in-door / out-door patient in Orthopaedic  
of Medical College Hospital, Guwahati from 12/1/2019  
to ..... and was / is suffering from Fracture of right forearm  
Fractionary fracture (D)

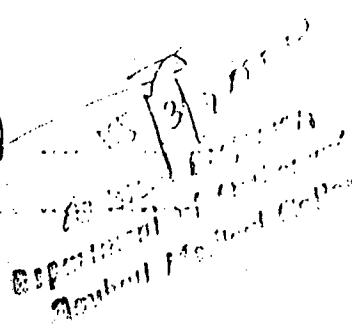
He/She was/is advised to take rest for ..... week / days / months with  
effect from 14/3/2019 to 15/3/2019

Now he / she is fit to resume his / her duties. 15/3/2019

Counter signed.

Signature

Seal



*Abhijit  
Bhattacharjee  
Dr*

No. 2-4/99-Adar

Government of India

Ministry of Agriculture

Department of Agriculture &amp; Cooperation

DIRECTORATE OF PLANT PROTECTION, QUARANTINE &amp; STORAGE

N.H. IV, Faridabad 121 001

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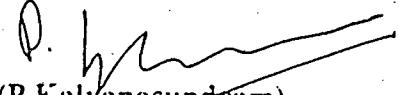
Dated, the 13 November, 2001

Office Order No. 175 of 2001

With the approval of the Plant Protection Adviser to the Government of India, the following transfers are hereby ordered with immediate effect and until further orders. Accordingly, all the following officers stand relieved with immediate effect.

Sl.No.	Name & Designation of the Officer	Present Place of Posting	Transferred to
1.	Dr. S.P. Sharma, PPO(E)	PQS, Bongaon	CIPMC, Guwahati
2.	Shri K.S. Godeshwar, PPO(PP)	PQS, Cochin	RPQS, Mumbai
3.	Dr. Umesh Chander, PPO(E)	PQS, Visakhapatnam	CIPMC, Guwahati
4.	Dr. M.K. Rabha, PPO(PP)	CIPMC, Guwahati	LWO, Jaisalmer
5.	Dr. S.R. Choudhary, PPO(E)	CIPMC, Guwahati	LWO, Bikaner
6.	Shri S. Padmanabhan, PPO(E)	RPQS, Mumbai	PQS, Cochin
7.	Shri P.K. Ghosh, PPO(E)	RPQS, Kolkata	PQS, Bongaon
8.	Dr. CSK Vijaykumar, PPO	RPQS, Chennai	PQS, Visakhapatnam
9.	Shri D.P. Singh, PPO(PP)	HQs. Faridabad	CIPMC, Faridabad
10.	Shri O.P. Verkya, PPO(PP)	CIPMC, Faridabad	HQs. Faridabad

The above transfers have been made in public interest and therefore, officers concerned are entitled to normal TTA and Joining Time as per Rules.

  
(P. Kalyanasundaram)  
Deputy Secretary &  
Chief Administrative Officer

Distribution:

- 1) Officers concerned
- 2) Officer Incharge, RPQS, New Delhi. The Charge relinquished report of the relieved officer and Charge assumption report of the transferee may be forwarded immediately to HQ, Faridabad.
- 3) Concerned Scheme Incharge
- 4) Vigilance Section
- 5) Office Order Folder
- 6) Accounts Section (Hqs)
- 7) Personal File of officer concerned
- 8) Guard File
- 8) PS to PPA

*Accepted  
Whole  
An.*

File No. 6/2/02  
Recd. 20/2/02  
B.C. Pathak  
Addl. Central Govt. Advocate Counsel  
Central Administrative Tribunal  
Guwahati Bench : Guwahati

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH AT GUWAHATI**

**O.A. No. 463/2001**

Shri M.K. Rabha ..... Applicant.

Vs

Union of India and Others ..... Respondent.

**(Written statements for and on behalf of the respondent No. 1, 2 and 3)**

The written statements of the above mentioned respondents are as follows:-

- (1) That a copy of the OA No. 463/2001 (hereinafter referred to as the "application" has been served on the said respondents. The respondents have gone through the same and understood the contents thereof. The interest of all the concerned respondents being similar common written statements are filed for all of them.
- (2) That the statements made in the application which are not specifically admitted, are hereby denied by the respondents.

(3) That before traversing the various paragraphs of the applications, the answering respondents beg to give a brief resume to the facts of the case as under:

The applicant Shri M.K. Rabha is a Group 'B' Gazetted officer having All India Transfer Liability. The applicant is at present holding the post of Plant Protection Officer (Plant Pathology). The applicant is a resident of State of Assam. The applicant is the head of the Plant Pathology side at Guwahati unit. He is the only authority responsible for all function and duties of this unit. He is also the Drawing and Disbursing Officer with cheque drawing power. All the financial matter are looked after and managed by him as a sole authority.

It is also worth mentioning here that for quite sometime it was observed that the applicant has been irregular in attending to his official duties without any leave or intimation. There was also information that the Guwahati unit of the respondents experienced great difficulty in implementing the various schemes and projects which are time bound in nature due to the failure on the part of the responsible officer like the applicant. As a result there was no smooth functioning of the Guwahati unit which resulted in various administrative complications. It also would

not be out of place to say that CIPMC, Central Integrated Pest Management Centre, Guwahati is an unit entrusted with the discharge of the function like field training of farmers and State Government Officers regarding integrated pest management which is a ten weeks training programme at a stretch to be conducted in different districts in the State of Assam. Apart from the other activities involved rapid roving surveys is to be conducted fortnightly to monitor pest/diseases build up in field crop. Other than these programmes there are some administrative, scientific and technical functions including the investigation in the laboratory. The functions are integrated, time bound and also needs completion in a chain manner involving expert opinion on the results.

In this particular area the applicant is the authority in the State of Assam having his place of work at Guwahati. But due to habitual and frequent absence/irregularities from duty of the applicant the Department has suffered a lot as the various scientific process and functions got stuck up <sup>and</sup> ~~or~~ dislocated due to his unwarranted absence/irregularities without any reason. It also needs to be mentioned here that under the Directorate of Plant Protection, Quarantine & Storage, Department of Agriculture & Cooperation, Ministry of Agriculture there are three main functions viz.

a) Integrated pest management, b) Plant quarantine and c) Locust control.

So far as the integrated pest management, such stations/units are located in almost every States of India, while plant quarantine stations are located in sea ports, airports and land customs stations like the Customs and Excise Department having connection with international trade and business and ramifications like the Customs and Excise Department. In this international trade and business, there involves a very high degree of risks in controlling the entry of exotic pest/diseases from foreign countries into India in various forms. It also involves the sensitive issue of revenue collection in some extensive manner.

So far as the locust control stations are concerned these are mainly located in the western part of India and particularly in the States having deserts (Rajasthan and Gujarat). In this locust control stations the function are only related to monitoring of movement of locust swarm (a typical desert grass hopper). There is no involvement of any international trade or business and question of revenue collection in such locust control stations. The duties and responsibilities of the locust stations are comparatively lesser than that of at plant quarantine stations. The work load depends upon the pattern of migration of locust swarm. Such migration may be at monsoon time, but not throughout the year.

As the Central Integrated Pest Management Centre was not properly functioning, the competent authority kept the Guwahati unit under strict observation. As a first hand step the Guwahati unit was inspected by some senior officers during the month of June 2001 and July 2001. After the inspection of Guwahati unit, the said officers submitted their observation/reports clearly indicating and stated therein that the applicant was not only habitually irregular in attending to his official duties, but also was misusing of Government funds in his capacity as the Head of Office/Controlling (Drawing & disbursing) Officer and also was irregular in disbursing of salary at the Centre to officers and staff. The applicant was also found to have been misusing the government vehicle for his private use. Besides, the applicant being the Head of Office, controlling officer and disbursing officer, also found to have not been implementing proper control over the funds released to the staff on account of tours and other advances thereby misused government money which remained unadjusted. On one occasion, the applicant has drawn a sum of Rs. 36,100/- for use of IPM Farmers' Field School (field training of farmers and government officers) out of which, only Rs. 7000/- has been disbursed each to three Technical Officers (III) but no satisfactory explanation has been furnished before the inspecting officer regarding the

balance money of Rs. 15,100/- this act of the applicant has also been viewed as misuse of government funds.

The inspecting officer also reported that the applicant was not taking interest in the technical and scientific activities of the Central Integrated Pest Management Centre, Guwahati which was his prime duty as a Head of Office of the Centre.

In view of above facts and circumstances and reasons explained, the competent authority had to consider observation and reports of such inspecting officer and had to accept the suggestions in public interest in order to streamline the functions of Guwahati unit in a desired manner. As a corrective measure to put the administration of Guwahati unit in full gear the competent authority took a decision to issue transfer order of the applicant alongwith other, viz. Shri S.R. Choudhury in a chain transfer throughout India.

The said transfer order has been challenged in this application. Before effecting the transfer order the view/decision taken by the respondent, was further scrutinized through the process of another inspection conducted by a very high level officer (The Director, IPM

himself). In the said inspection also the inspecting officer found report / observations of the inspection officer as true. Accordingly, the applicant has been transferred to LWO Jaisalmer on Larger public interest in general and on administrative ground in particular.

4. That with regard to the statements made in the paragraph I of the application the answering respondents state that the applicant has wrongly construed the contents of the transfer order dated 13.11.2001 and misunderstood the same. In fact the said transfer order is a chain transfer which has been given immediate effect, so that the transferees may immediately proceed and join the new place of posting. The transferees have stood relieved with effect from 14.11.2001 and struck from the strength of establishment of Guwahati and therefore, the statement made in this paragraph, 'Sought to be transferred' is not a fact and hence denied.

The law relating to the transfer and posting is now well settled by the series of decisions pronounced by the Hon'ble Apex Court. The rationale of such decision is that the Court or the Tribunal shall not interfere with the transfer orders passed by the competent authority unless such transfer orders are issued in violation of statutory rules or on the

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grounds of malafide. Mere non observance or violation of guidelines/policy or executive instruction or orders cannot be a ground for such interference. It has been observed by the Hon'ble Supreme Court that the Central Administrative Tribunal cannot sit in appeal over transfer orders. The court will also not make any roving inquiry to find malafides and or unless malafide is proved there shall not be any ground for such interference. The Apex Court has also observed that the question of personal problems like illness, Children education, financial difficulties etc. are not be entertained by Court and same matters are to be taken up by the applicant/employee with the competent authority of the administration. In this connection I also submit that as provided in Fundamental Rules the whole time of a government servant is at the disposal of the government which pays him and he may be employed in any manner required by proper authority. It is also provided that a government servant is liable to be transferred on account of inefficiency or misbehaviour. As per the service condition of the applicant he is liable to be transferred anywhere in India in public interest.

Under these facts and circumstances as stated above and the settled position of law, the allegations that the applicant has been sought to be transferred in violation of the professed norms, during the mid academic

session of children and by ignoring the medical grounds cannot sustain in the eye of law. Hence the application is liable to be dismissed.

5. That, with regard to the statements made in the paragraph 2 of the application. It is submitted that the petitioner have got no cause of action. His application is not maintainable.

6. That with regard to the statements made in paragraph 3 of the application the respondents state that the application is premature and is liable to be dismissed as the applicant did not exhaust any of his alternative remedies available to him and or even by filing a representation. The applicant has got no cause of action, therefore the question of limitation does not arise.

7. That with regard to the statements made in the paragraph 4.1, 4.2 and 4.3 of the application, the respondents state that these are all matters of records, hence nothing is admitted which are not borne on records.

8. That with regard to the statements made in the paragraph 4.5 of the application the answering respondents state that the applicant in fact met with an accident on 10.01.2000 and he fully recovered and joined on duty

with effect from 16.03.2000. The applicant has submitted his medical fitness certificate from the competent medical authority. Since then he has not availed any leave on this very medical ground and <sup>as</sup> never medically unfit thereafter. It is also denied that consequent upon the said accident the movement of the applicant is restricted due to development of subsequent complicacies. It is also denied that the applicant required the support of crutch, because there is nothing to show that he developed any such medical complicacies or was under any treatment and hence it is false and therefore denied.

9. That the statements made in the paragraph 4.6 of the application are purely personal and family problems of the applicant and such type of problems are almost common with everyone and these problems and personal matters have nothing to do with the incidence of service of the applicant as the matter of transfer is an incident of service. It is also categorically denied that the applicant requires medical checkup as well as constant medical treatment as there is no proof with the respondents

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*Submitted*  
nor the applicant has any such medical bill. Therefore, the contents of the para contrary to the above submissions are wrong and denied.

10. That with regard to the statements made in the paragraph of 4.7 of the application the respondents reassert and reiterate the foregoing statements made in this written statements and accordingly deny the correctness of such statements made in para 4.7 of the O.A. The answering respondents in this connection also state that with regard to the statements made in the paragraph 4.7 of the O.A. The answering respondents in this connection also state that the transfer order 13.11.2001 has been issued purely on administrative reasons and in public interest. There is nothing to show regarding as arbitrary or unfairness on the issuance of the transfer order. From the order itself it is explicit that the order is a chain transfer involving as many as 10 persons and to expedite the process of giving effect to the transfer, order has been made showing the transferee as 'stand relieved with immediate effect'. It is therefore easy to understand that there is no need of any formal handing-over/taking-over of charges and resultantly no reliever is also required. Each and every transferee should move to report for duty in their new place of posting. As the applicant stood relieved with effect from 14.11.2001, he has been struck off from the strength of Guwahati, Central

Integrated Pest Management Centre. However in compliance of the stay order granted by this Hon'ble Tribunal he has been allowed to continue at Guwahati till the stay is vacated. The two other transferees from Borgaon and Vishwakarma Pothanum have already reported at Guwahati in response to the impugned order, where as the transfer of applicant alongwith another could not be effected due to stay order granted by this Hon'ble Tribunal.

11. That with regard to the statements made in the paragraph 4.8 of the application the answering respondents state that the applicant being a Gr. 'B' Gazetted Officer with all India transfer liability, his transfer is in larger public interest and on administrative grounds and cannot be restricted on the grounds of so called privileges extended to ST community. Moreover, there is no such statutory and mandatory restrictions on the transfer of a Gr. 'B' Gazetted Officer belonging to ST community. Hence he is not entitled to any such privilege.

12. That with regard to the statements made in the paragraph 4.9 of the application the respondents state that even if the transfer order had been issued during the mid academic session of the children of the applicant, this will in no way affect or disturb the education of the children if the applicant proceeds to his new place of posting. It is to be clarified here that there are better scope of education at Jaisalmer where, similar <sup>and</sup> Government run Schools are available, the transfer of children from K.V. Khanapara to K.V. Jaisalmer will not be a problem and as such it cannot

be a ground for interfering with the transfer order of the applicant. Therefore, the contention of the petitioner made in para 4.9 are wrong and denied.

In this connection the respondents also beg to state that the reasons for interfering with the transfer order on compassionate/medical grounds are not tenable in the eye of law and the same cannot sustain particularly in view of the fact that the applicant is quite mobile and capable of discharging all the functions and avocations in his normal life. In addition to his ability to attend the official work, the applicant had occasions when he even undertook long distant official tour even to Hyderabad and within the State of Assam. Under these circumstances and comparatively on the nature of job entrusted on the applicant at Guwahati, the nature of duty/job at Jaisalmer LWO is of lesser responsibilities and does not involve any such long distance tour and also does not require frequent movement out of station. Therefore, considering all the facts and circumstances and also the suitability of posting, the applicant has been transferred and posted at Jaisalmer in public interest and on administrative ground as stated hereinabove.

*The copies of the T.A. bill and logbook are annexed hereto as Annexure-R<sub>1</sub>(Series)*

I crave the leave of this Hon'ble Tribunal to allow me to rely upon and produce the relevant documents/reports in connection with the above facts at the time of hearing.

13. That with regard to the statements made in the paragraph 4.17 (should have been 4.10) the answering respondents state that the instant application has been made with ulterior motive to derive undue benefit by abuse of process of law and hence the application is liable to be dismissed with cost. The contention of the applicant is wrong and denied.

14. That with regard to statements made in the paragraph 5.1 to 5.5 of the application, the answering respondents state that under the facts and circumstances of the case as elaborated hereinabove and the provision of law involved, the grounds <sup>shown are no grounds and</sup> ~~are wrong and denied~~. The same are not tenable in law. Therefore the application is liable to be dismissed with cost.

15. That with regard to the statements made in the paragraph 6 of the application the answering respondents state that the applicant never raised any issue regarding his personal problem and made no representation at any point of time although he had the clear knowledge that his service is transferable anywhere in India. Therefore the statements made in this paragraph are not correct and as such the same are denied.

16. It is submitted that para 7 of the O.A. need no reply.

17. That with regard to the statements made in the paragraph 8.1, 8.2, 8.3 and 8.4 of the application the answering respondents state that as explained hereinabove and for the reasons given under the provision of law, the applicant is not entitled to any relief as prayed for and the application is liable to be dismissed with cost, the same being devoid of any merit.

18. That with regard to the statements made in the paragraph 9 and 9.1 of the application the answering respondents state that in view of the facts and circumstances of the case and provision of law as stated hereinabove, the interim order dated 29.11.2001 passed in O.A. No. 463/2001 by this Hon'ble Tribunal may please be vacated.

That the respondents also respectfully submit that the transfer order dated 13.11.2001 is a chain transfer involving as many as 10 officers pertaining to 8 different stations spread out in different locations in different states in India. This transfer order has been made in the larger public interest and also on administrative grounds, amongst others, with a definite purpose to augment/revamp the administration and to achieve some objectives. If the transfer of the applicant is interfered with or quashed, the entire chain will be broken and there will be administrative chaos leading to various administrative complications. This will also hamper the total functioning of the Department which may lead to frustrate various schemes and projects resulting in serious lapses on the part of the government and such lapses may result in colossal/huge losses/devastation in the field of Agriculture. If the transfer order is interfered with and the interim stay order dated 29.11.2001 is not immediately vacated, the respondents would suffer irreparable loss and injury and also it will defeat the public interest.

19. That the balance of convenience in vacating the stay order is also in favour of the respondents as the matter of order involves public interest whereas the application has been made solely on the grounds of private interest. This service Jurisprudence is to protect the public interest and hence the application is liable to be dismissed and interim order dated 29.11.2001 is also liable to be vacated with immediate effect.

In the premises aforesaid it is, therefore, prayed that Your Lordship would be pleased to hear the parties, peruse the records, and after hearing the parties and perusing the records, shall further be pleased to dismiss the application with cost and also be pleased to vacate the interim order dated 29.11.2001 with immediate effect, and/or pass such further or other order that Your Lordship may deem fit and proper.

VERIFICATION

### VERIFICATION

I, S.K. Raha at present working as Asstt. Director, RPQS, Calcutta in the office of the Directorate of Plant Protection, Quarantine & Storage, Department of Agriculture & Cooperation under the Ministry of Agriculture, do hereby solemnly affirm and state that the statements made in paragraphs 1 to 11, 13 to 18 are true to my knowledge and belief, those made in paragraph 12 being matter of records are true to my information derived there from, and rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this 4<sup>th</sup> day of February, 2002 at

Guwahati

*Sugan Kumar Raha*

DEPONENT

## AMERICAN

With this new legislation on the books, it is now illegal to discriminate on the basis of gender in the workplace.

## ТИНОГІ

Annexure-R1

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19

पत्र संख्या 2(41)/96-P.F

Recd. Letter



F. No.

आरत सरकार

GOVERNMENT OF INDIA

कृषि मंत्रालय

Ministry of Agriculture

(कृषि एवं सहकारीता विभाग)

(Department of Agriculture & Co-operation)

वनस्पति खाद्य, संगरोध एवम् संग्रह निदेशालय

DIRECTORATE OF PLANT PROTECTION, QUARANTINE & STORAGE

केन्द्रीय एकीकृत नाशीजीव प्रबन्धन केन्द्र

CENTRAL INTEGRATED PEST MANAGEMENT CENTRE

आर. जि. बरुआ रोड, गुवाहाटी (অসম)

R. G. Baruah Road, Guwahati (Assam) 781003

GRAM : MANAGEPEST

क्र. : 454676

दिनांक.....

Dec, 2001

Date.....

To

The Director(IPM),  
Dte. Of P.P.Q&S,  
N.H-IV, Faridabad(Haryana)-121001

Sub. : Submission of T.A. Bill w.e.f. 10.5.2001 to 27.5.2001 and  
04.06.2001 to 08.08.2001 in respect of Sh. M.K. Rabha, PPO(PP),  
CIPMC, Guwahati-regarding.

.....  
Ref. : Your's letter No.2-3/200-IPM(TA) dated 07.12.2001

.....

Sir,

With reference to your letter cited above (Copy enclosed), I  
have the honour to enclosed herewith the T.A. Bill of Sh. M.K. Rabha,  
PPO(PP), CIPMC, Guwahati w.e.f. 10.05.2001 to 27.05.2001 for Rs. NIL and  
04.06.2001 to 08.08.2001 for Rs. 1621/- in triplicate for your kind  
perusal and further necessary action.

Yours faithfully

Enc. : As above.

(S. K. Rabha)

Addt. Director (I)

Central I.P.M.C. Centre

Guwahati (Assam)

F. No.

पर संख्या

FORM FOR BETTER RECORDS

GOVERNMENT OF INDIA

गृहीनी

कृषि मंत्रालय

Ministry of Agriculture

(कृषि विभाग कार्यालय)

(Department of Agriculture &amp; Co-operation)

GRAM : MANASBAR

पर : 454

वनस्पति ज्ञा, संग्रहण एवं संग्रह नियंत्रण  
DIRECTORATE OF PLANT PROTECTION, QUARANTINE & STORAGEकेन्द्रीय एकीकृत नाशीजीव प्रबोधन केन्द्र  
CENTRAL INTEGRATED PEST MANAGEMENT CENTREगो. नि. वरुणा रोड, गुवाहाटी (অসম)  
R. G. Baruah Road, Guwahati (Assam) 781003

Date,.....

To

The Director (JFM)

Dte. Of P.P.Q&amp;S,

N.H. IV, Faridabad (Haryana) - 121001

Sub.: Submission of T.A. Bill in respect of Shri. M.K. Rabha,  
Plant Protection Officer (PPO), CIFMC, Guwahati (Assam).

Sir,

I have the honour to enclose herewith the T.A. Bill  
triplicate of Shri. M.K. Rabha, Plant Protection Officer (PPO)  
CIFMC, Guwahati for the period from 10.05.2001 to 08.06.2001  
for your kind perusal and further necessary action.

Yours faithfully

(M.K. Rabha)

Plant Protection Officer (PPO)/  
Head Of Office & DDO.

Enc.: As above.

FNO-21700-18M(TA) M 1/1/01

Returned in original. He is requested to submit  
two separate T.A. Bills, one for visit to Gopalganj  
Hyderabad for which he has been given a sum of Rs. 10/-  
and other for his allowances and local expenses.  
He should also submit his bills to the concerned  
officials.

✓ (P.M) P.L  
Sh. M.K. Rabha, PPO (P)  
C.I.M.C. Guwahati

Bill No.	Date of Submission	Amount	Bill No.	Date of Submission	Amount
----------	--------------------	--------	----------	--------------------	--------

G.A.R. 14-A  
Sub-bill (Tour)  
T.R. 25

21

CENTRAL

Sub-bill No.....

### TRAVELLING ALLOWANCE BILL FOR TOUR

(Note: This bill should be prepared in duplicate – one for payment and the other as office copy.)

#### PART-A

(To be filled in by the Government servant)

1. Name ... M.K. RABHA ..... 2. Designation ..... PPO (PPD) .....  
3. Pay Rs. 7500/- Allowances ..... 4. Headquarters C.I.P.M.C. GUWAHATI - ASSAM.

5. Details and purposes of journey(s) performed:—

Departure			Arrival			Mode of Travel & class of accommodation	Fare paid Rs. P	Distance in kms. for Road mileage	Duration of halt	Purpose of journey
Date	Time	From	Date	Time	To					
10/5/01	9.00	CIPMC Guwahati	10/5/01	9.40	Ghat Rly Station	Auto	-	-	12 -	
10/5/01	10.00	Guwahati Rly Station	11/5/01	11.30	Guwahati Rly Station	Train No. 70161862 AC 3	800 = 00	- 994	1	100
11/5/01	11.30	Guwahati Rly Station	11/5/01	12.10	PRO Calcutta	Auto	-	-	16 -	2
HALT AT CALCUTTA										
12/5/01	8.30	PRO Calcutta	12/5/01	9.10	Guwahati Rly Station	Auto	-	-	16 -	2 (A-1) class
12/5/01	12.20	Guwahati Rly Station	14/5/01	19.30	Hyderabad Rly Station	Train No. 70161863 AC 3	1029 = 00	- 1592	2	2
14/5/01	19.30	Hyderabad Rly Station	14/5/01	20.30	NPPTI Hyderabad	Auto	-	-	10 -	2
HALT AT HYDERABAD UPTO 23/5/01										
24/5/01	14.00	NPPTI Hyderabad	24/5/01	14.45	Hyderabad Rly Station	Auto	-	-	10 -	2
24/5/01	16.30	Hyderabad Rly Station	25/5/01	22.30	Guwahati Rly Station	Train No. 70161864KIII	1029 = 00	- 1552	2	2
26/5/01	6.25	Guwahati Rly Station	27/5/01	7.50	Guwahati Rly Station	Train No. 70161865	800 = 00	- 994	2.70	2
27/5/01	7.50	Guwahati Rly Station	27/5/01	8.30	CIPMC Guwahati	Auto	-	-	12 -	2
TOTAL			-							

### 6. Mode of Journey(s):

22

2

**7. Dates of absence from place of halt on account of:—**

(a) Restricted Holidays and Casual Leave .....  
(b) Not being actually in camp on Sundays and Holidays .....

8. Dates on which free board and/or lodgings provided by the State or any organisation financed by State funds:—

(a) Board only .....  
(b) Lodging only .....  
(c) Boarding and lodging .....

9. Particulars to be furnished along with hotel receipts etc. in cases where higher rate of Daily Allowance is claimed for stay in hotel/other establishments providing board and/or lodging at scheduled tariff.

## TOUR

19. Particulars of journey(s) for which higher class of accommodation than the one to which the Government servant is entitled was used.

Note:—If the journey(s) by higher class of accommodation has been performed with the approval of the competent authority, the number and date of sanction may be quoted.

11. Details of journey(s) performed by road between places connected by rail:

12. Amount of Advance of Travelling Allowance, if any, drawn ..... Rs. .... 700/-

Certified that the information, as given above, is true to the best of my knowledge and belief.

Date 23.8.2001

TOUR

Signature of the Government servant  
(C M K. Rabha)  
Plant Protection Officer (PPO)  
CIPMC, Guwahati (Assam)

## PART-B

(To be filled in by the Bill Section)

The net entitlement on account of Travelling Allowance works out to Rs.....  
(Rupees ..... ) as detailed below:

(a) Railways/Air/Bus/Steamer fares

(b) Road mileage for ..... 92. kms.  
@ Rs. 4/- Paise/km.

(c) Daily Allowance

(i) 5-70 (ordinary) days @ Rs. 105/- per day Rs. ....

(ii) 2 days (A-1) class 200/- days @ Rs. 200/- per day Rs. ....

(iii) 10 days (A) class 160/- days @ Rs. 160/- per day Rs. ....

(iv) ..... days @ Rs. ..... per day Rs. ....

(d) Actual expenses

Rs.	P.
3674 = 00	
368 = 00	
598 = 50	
400 = 00	
160 = 00	
6640 = 50	
6641 = 00	
Gross Amount ...	
Net Amount ...	
Rounded off ...	
Net Payable - NIL	

TA Advance drawn vide Bill No. TA/Adv/44 dt 23/2001 = Rs. 7000/-

(e) Less amount of advance of T.A., if any, drawn—vide Voucher No.

Int. on Rs. 7000/- w.e.f. 23/2001 to 23/2001 = (2) Months @ 13% = Rs. 303 = 00

Int. on (Rs. 359/-) w.e.f. 23/2001 to 12/2001 = (5) Months @ 13% = Rs. 360 = 00

X. Rs. 359/- Unutilised amount of TA Advance  
Rs. 303/- Balance due to late submission of TA Bill.Deposited vide TR-5 Receipt No. 602515 dt 20.12.01  
(Copy enclosed):

2. The expenditure is debitable to C.4(1)(3)(4)-TE (Plan)

2001-02

Passed for Rs NIL

Bill Clerk  
(Initials)

Countersigned

Asstt. Director (N)

Central I.P.M. Centre

Gurjhati (Assamp)

Signature of Drawing &  
Disbursing Officer

Signature of the Controlling Officer

Supplied by SWAMY PUBLISHERS (P) LTD., Division: Gitanjali Forms & Registers  
164, Ruk Mutt Road, Madras - 600 028

**TOUR Programme of SSI M.K. Rabha Plant Protection efficiency (P.P) of Central B.M.**

25

50

**Central Guwahati Period from 10-5-2001 to 27-5-01**

105/01	9.00	CEMC GHY	105/01	9.40	9114 Rey Station	Auto	-	12 -	
105/01	10.00	Guwahati Rey Station	115/01	11.30	Guwahati Rey Station	Train No. 70161862 AC (III)	800 = 00	- 994	1
115/01	11.30	Guwahati Rey Station	115/01	12.10	PN O Calcutta	Auto	-	16 -	
		<b>HALT</b>	<b>AT</b>	<b>CALCUTTA</b>					<b>2 (A-1) class</b>
125/01	8.30	PN O Calcutta	125/01	9.10	Guwahati Rey Station	Auto	-	16 -	
125/01	12.20	Guwahati Rey Station	145/01	19.30	Jyudharbad Rey Station	Train No. 70161863 AC (III)	1029 = 00	- 1592	2
145/01	19.30	Jyudharbad Rey Station	145/01	20.30	NPPRI	Auto	-	18 -	
		<b>HALT</b>	<b>AT</b>	<b>JYUDHARBAD</b>	UP TO 235/01				<b>b(A) class</b>
245/01	14.00	NPPRI Jyudharbad	245/01	14.45	Jyudharbad Rey St.	Auto	-	18 -	
245/01	16.30	Jyudharbad Rey Station	255/01	22.30	Guwahati Rey Station	Train No. 70161864 AC (III)	1029 = 00	- 1592	
265/01	6.25	Guwahati Rey Station	275/01	7.50	Guwahati Rey Station	Train No. 70161865 AC (III)	800 = 00	- 994	2.70
275/01	7.50	Guwahati Rey Station	275/01	8.30	CEMC Guwahati	Auto	-	12 -	

Submitted to the Director (F.P.M.), Dte. of P.P.Q.S.,  
N.H.Q, Jorhat (Hojai) for kind approval please.

C.M.  
M.K. Rabha  
Plant Protection Officer.

CEMC, Guwahati

26

Tour Report of Sri M.K. Ratha Plant Protection Officer (PP) of central I.P.M.C. S  
Centre Guwahati for the period of 10.5.2001 to 24.5.2001.

D.te

Purpose

10.5.2001

to

24.5.2001

} 1. Visited PAO office Calcutta on 11.5.2001 and discussed about pending bills, audit objections and L.O.C of CIPMC GHY.

2. Visited N.P.P.T.I. Hyderabad and attended annual meeting of CIPMC & workshop on I.P.M. Return back on 24.5.2001.

M  
(M.K. Ratha)  
Plant Protection Officer,  
CIPMC, Guwahati.

G.A.R.14-A  
Sub-bill (Tour)  
T.R. 25

27

CENTRAL

Sub-bill No.....

58  
TRAVELLING ALLOWANCE BILL FOR TOUR

(Note: This bill should be prepared in duplicate — one for payment and the other as office copy)

PART-A

(To be filled in by the Government servant)

1. Name M.K. RABHA 2. Designation P.P.O. (PP)

3. Pay Rs. 75.00/- 4. Headquarters C.I.O.M.C. Guwahati - Assam

5. Details and purposes of journey(s) performed:—

Departure			Arrival			Mode of Travel & class of accommodation	Fare paid: Rs.	P.	Distance in kms. for Road mileage	Duration of halt	Purpose of journey
Date	Time	From	Date	Time	To						
4/6/01	16.20	C.I.O.M.C. Guwahati	5/6/01	17.00	Pathan Bazar Ghat	Auto	-	-	15	-	50/-
4/6/01	17.30	Pathan Bazar	5/6/01	5.30	Bus Stand Simalpur	Bus	200/-	0.00	380	70/-	50/-
5/6/01	5.35	Bus Stand Simalpur	5/6/01	6.00	C.I.O.M.C. Simalpur	Auto	-	-	5	-	50/-
HALT AT DIMAPUR Upto 8/6/01											
9/6/01	16.40	C.I.O.M.C. Simalpur	9/6/01	17.30	Bus Stand Simalpur	Auto	-	-	5	-	50/-
9/6/01	18.00	Bus Stand Simalpur	10/6/01	6.30	Alsaam Pul Bazaar Top	Bus	200/-	0.00	380	-	50/-
10/6/01	6.30	Alsaam Pul Bazaar	10/6/01	7.25	Residence Residence	Auto	-	-	15	-	70/-
13/6/01	6.00	C.I.O.M.C. Guwahati	13/6/01	18.20	Mirzaia Bazaar Ghat	Govt. Vehicle	-	-	138	1 day	50/-
14/6/01	5.30	C.I.O.M.C. Guwahati	14/6/01	15.30	C.I.O.M.C. Simalpur	do-	-	-	388	-	50/-
HALT AT DIMAPUR									2 days		
15/6/01	16.00	C.I.O.M.C. Simalpur	15/6/01	17.30	C.I.O.M.C. Guwahati	Govt. Vehicle	-	-	384	-	50/-
8/8/01	10.00	C.I.O.M.C. Guwahati	8/8/01	18.30	Khetri Agri Farm Bazaar Guwahati	do-	-	-	191	70/-	50/-
TOTAL			-			400 = 400			401km	10-10	50/-

#### 4.6. Mode of Journey(s):

(i) AIR (a) Exchange voucher arranged by office ..... Yes / No  
 (b) Ticket/Exchange voucher arranged by .....  
 .....  
 (ii) RAIL (a) Whether travelled by mail/express/ordinary train ? ..... Yes / No  
 (b) Whether return tickets available ? .....  
 (c) If available, whether return tickets purchased ? If not, state reasons .....  
 .....  
 (iii) ROAD Mode of conveyance used (i.e., by Government transport/by taking a  
 Taxi, a single seat in a bus or other public conveyance, by sharing with  
 another Government servant in a car belonging to him or to a third  
 person to be specified) .....

7. Dates of absence from place of halt on account of:—

(a) Restricted Holidays and Casual Leave .....  
(b) Not being actually in camp on Sundays and Holidays .....

8. Dates on which free board and/or lodging provided by the State or any organisation financed by State funds:-

(a) Board only .....  
(b) Lodging only .....  
(c) Boarding and lodging .....

9. Particulars to be furnished along with hotel receipts etc. in cases where higher rate of Daily Allowance is claimed for stay in hotel/other establishments providing board and/or lodging at scheduled tariff.

- 29 -

3



10

10. Particulars of journey(s) for which higher class of accommodation than the one to which the Government servant is entitled was used.

Note:—If the journey(s) by higher class of accommodation has been performed with the approval of the competent authority, the number and date of sanction may be quoted.

11. Details of journey(s) performed by road between places connected by rail

12. Amount of Advance of Travelling Allowance, if any, drawn \_\_\_\_\_ Rs. \_\_\_\_\_

Certified that the information, as given above, is true to the best of my knowledge and belief.

Date

TOUJOURS

Signature of the Government servant  
(M. K. Rabha)  
PPD (PP)  
CIPMR, Guwahati;

## PART-B

(To be filled in by the Bill Section)

The net entitlement on account of Travelling Allowance works out to Rs.....  
(Rupees ..... ) as detailed below:

(a) Railways/Air/Bus/Steamer fares

(b) Road mileage for ..... 40 kms.

@ Rs. 4/- Paise/km.

(c) Daily Allowance:

(i) 10-10 days @ Rs. 105/- per day Rs. ....

(ii) ..... days @ Rs. ..... per day Rs. ....

(iii) ..... days @ Rs. ..... per day Rs. ....

(iv) ..... days @ Rs. ..... per day Rs. ....

(d) Actual expenses

Rs.	P.
40/-	00
160	00
1060	50
1620	50
1621	00
1621	00

(e) Less amount of advance of T.A., if any, drawn—vide Voucher No. ....

Date ..... 10-10-1988

Gross Amount ....

Net Amount ....

Rounded off ....

2. The expenditure is debitable to C.M.U.(2)(4)-TE (PCAN) 2001-02

Passed for Rs. 1621/-  
(Rs. One thousand six hundred & one  
twenty one anna)

Bill Clerk  
(Initials)

Countersigned

Signature of Drawing  
Disbursing Officer

Signature of the Controlling Officer



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164, R. K. Mutt Road, Madras - 600 028

Tour Report of Sri M.K. RABHA Plant Protection Officer (PPM)  
Of Central IPM centre Guwahati for the period of 4-6-2001  
to 8-8-2001.

Date

Purpose

4-6-2001 to 10-6-2001 } → Visited CIPMC Simalpur to expedite the work of  
DDO/ Head of office CIPMC Simalpur.

13-6-2001 → conducted Sample Rapid Roving Survey of Rice crop  
of Mirza area and attended meeting on 1pm.

14-6-2001 to 15-6-2001 } → Attended the meeting with State Agriculture  
Officers on popularisation of IPM Technology at  
Simalpur.

8-8-2001 → Attended Training programme on IPM at  
State Agriculture farm Khetri.

M.K. Rabha  
C M. K. Rabha  
Plant Protection Officer,  
CIPMC, Guwahati.

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Tour Programme of Sri M.K. Rabha Plant Protection Officer (PP) of

Capital (Assam) & its Suburb (Assam) 14-6-01 to 10-6-01

4/01	16.20	CPMC Guwahati	46/01	17.00	Patan Baruahghat	Auto	-	-	15	-	1.4.1.
46/01	14.30	Paltan Baruah	56/01	5.30	Bus Stand Guwahati	Bus	200	00	-	380	1.4.2.
56/01	5.35	Bus Stand Guwahati	56/01	6.00	CPMC Guwahati	Auto	-	-	5	-	1.4.3.
		Halt at Seimaphur upto 86/01									
96/01	16.40	CPMC Guwahati	96/01	17.30	Bus Stand Guwahati	Auto	-	-	5	-	1.4.4.
96/01	18.00	Bus Stand Guwahati	106/01	6.30	Bus Stand Paltanbari	Bus	200	00	-	380	1.4.5.
106/01	6.30	Bus Stand Paltanbari	106/01	7.25	Bus Stand Paltanbari	Auto	-	-	15	-	1.4.6.
136/01	6.00	CPMC Guwahati	136/01	18.20	Mirzahe Baruahghat	Govt. Vehicle	-	-	-	138	1 day conquest Baruah
146/01	5.30	CPMC Guwahati	146/01	15.30	CPMC Guwahati	-do-	-	-	-	380	2 days conquest Meeting vibration 10.00 in trip Land
		Halt at Seimaphur									
156/01	5.00	CPMC Guwahati	156/01	14.30	CPMC Guwahati	Govt. Vehicle	-	-	-	384	1.4.7.
88/01	10.00	CPMC Guwahati	88/01	18.30	Khaitagi Farm & Ranch Office	-do-	-	-	-	191	1.4.8. Meeting vibration 10.00 in trip Land
N.H. 4,		Tour Programme facilitated by the Director C.R.I.M. Dptt. of P.P.O.S.									
		For detailed (Hargya) for time confirmation please									
		M C.M.R. Rabha									
		Plant Protection Officer									
		CPMC, Guwahati									

CPMC, Guwahati

105  
64

G.A.R. 14-A  
Sub-bill (Tour)  
T.R. 25

Bill No.: P/Ghy TE 01-02 83

dt: 30/05/04

**CENTRAL**

Sub-bill No. 222...

## TRAVELLING ALLOWANCE BILL FOR TOUR

(Note. This bill should be prepared in duplicate, one for payment and the other as office copy.)

## PART-A

(To be filled in by the Government servant)

1. Name M. K. RHEBMA

2: Designation: OWNER/OPERATOR OF A

3. Pay Rs. 7500 + Allowances

4th Headquarters CBRNE Group North

5. Details and purposes of journey(s) performed:-

Departure			Arrival			Mode of Travel & class of accommodation	Fare paid Rs.	Fare paid P.	Distance in kms. for Road mileage	Duration of halt	Purpose of journey
Date	Time	From	Date	Time	To						
13/1/2000	8:00	CIPMC Gwalior	13/1/2000	11:00	Chitrakoot Gwalior						
14/1/2000	10:00	Chitrakoot	14/1/2000	16:30	Uttarkashi Garhwal						
20/6/2000	6:00	CIPMC Gwalior	20/6/2000	20:00	Kathua, Mathura via Rishikesh via Dehradoon						
22/6/2000	6:00	CIPMC Gwalior	22/6/2000	16:30	Faridkot Punjab						
23/7/2000	2:10	Surajkund	23/7/2000	6:00	CIPMC Gwalior						
12/1/2000	9:10	CIPMC Gwalior	12/1/2000	12:00	Sawai Madhopur Agra & back ATHY						
13/1/2000	7:00	CIPMC Gwalior	13/1/2000	19:20	Chitrakoot Agra & back ATHY						
15/1/2000	10:00	CIPMC Gwalior	15/1/2000	16:30	Shivpuri						
18/1/2000	7:00	CIPMC Gwalior	18/1/2000	11:30	Chitrakoot Agra & back ATHY						
19/1/2000	7:30	CIPMC Gwalior	19/1/2000	7:30	Chitrakoot Agra & back ATHY						
20/1/2000	7:00	CIPMC Gwalior	20/1/2000	19:30	Chitrakoot Agra & back ATHY						
26/1/2000	10:00	CIPMC Gwalior	26/1/2000	12:30	Chitrakoot Agra & back ATHY						
25/7/2000	7:30	CIPMC Gwalior	25/7/2000	7:40	Shivpuri						
28/7/2000	11:00	Muzaffarnagar	28/7/2000	6:30	Uttarkashi						
29/7/2000	11:30	Muzaffarnagar	29/7/2000	15:00	CIPMC Gwalior						
31/7/2000	8:00	CIPMC Gwalior	31/7/2000	17:30	Uttarkashi Shankar Athy						
3/8/2000	10:00	CIPMC Gwalior	3/8/2000	16:15	Shivpuri Shankar Athy						
22/8/2000	7:00	CIPMC Gwalior	22/8/2000	19:30	Chitrakoot Agra & back ATHY	90/-			120	1 day	
23/8/2000	7:00	CIPMC Gwalior	23/8/2000	19:30	Chitrakoot Agra & back ATHY				100	1 day	

date	time	operator	date	operator	date	operator	date	operator	date	operator	date	operator
13/10/2010	7:15	elipme	26/10/2010	13:00	and	- do -	24		94	1day	21/10/2010	
14/10/2010	8:00	Ram	14/10/2010	12:45	cipme	90%			94	1day	15/10/2010	
						Guarani	Vehicle					
15/10/2010	8:00	elipme	14/10/2010	19:45	elipme	90%			120	1day	16/10/2010	
						Guarani	Vehicle					
16/10/2010	7:10	elipme	15/10/2010	19:40	elipme	- do -			90	1day	17/10/2010	
						Guarani	Vehicle					
17/10/2010	7:00	elipme	16/10/2010	17:30	elipme	- do -			130	1day	18/10/2010	
						Guarani	Vehicle					
18/10/2010	8:30	elipme	17/10/2010	15:45	elipme	- do -			70	1day	19/10/2010	
						Guarani	Vehicle					
19/10/2010	8:00	elipme	18/10/2010	15:30	elipme	- do -			65	1day	20/10/2010	
						Guarani	Vehicle					
20/10/2010	7:00	elipme	19/10/2010	19:35	elipme	- do -			120	1day	21/10/2010	
						Guarani	Vehicle					
21/10/2010	9:00	Patel	20/10/2010	19:45	elipme	- do -			140	1day	22/10/2010	
						Guarani	Vehicle					
22/10/2010	10:00	elipme	21/10/2010	16:00	elipme	- do -			115	1day	23/10/2010	
						Guarani	Vehicle					
23/10/2010	16:00	Patel	21/10/2010	19:20	elipme	- do -			120	1day	24/10/2010	
						Guarani	Vehicle					
24/10/2010	7:00	elipme	24/10/2010	20:00	elipme	- do -			215	1day	25/10/2010	
						Guarani	Vehicle					
25/10/2010	8:00	elipme	27/10/2010	17:00	elipme	- do -			60	1day	26/10/2010	
						Guarani	Vehicle					
26/10/2010	10:00	elipme	29/10/2010	17:00	elipme	- do -			75	1day	27/10/2010	
						Guarani	Vehicle					
27/10/2010	6:00	elipme	31/10/2010	17:00	elipme	- do -			200	1day	28/10/2010	
						Guarani	Vehicle					
28/10/2010	15:00	Patel	21/11/2010	19:45	elipme	- do -			209	1day	29/10/2010	
						Guarani	Vehicle					

Total: 33 days

### 6. Model of Journey(s):

(ii) AIR - (a) Exchange voucher arranged by office: Yes / No

Yes / No

(b) Ticket/Exchange voucher arranged by

(a) Whether travelled by mail/express/ordinary train?  Mail  Express  Ordinary  Other

(b) Whether return tickets available?  Yes  No

(c) If available, whether return tickets purchased. 3. If not, state reasons.

(iii) BOARD

Mode of conveyance used (i.e., by Government Agent or by another):

Mode of conveyance used (i.e., by Government transport/by taking a Taxi, a single seat in a bus or other public conveyance, by sharing with

any single seat in a bus or other public conveyance, by sharing with another Government servant in a car belonging to him or to a third

7. Dates of absence from place of halt on account of:

**(a) Restricted Holidays and Casual Leave**

(b) Not being actually in camp on Sundays and Holidays.

8. Dates on which free board and/or lodging provided by the State or any organisation financed by State funds: —

(a) Board only

**(b) Lodging only**

**(c) Boarding and lodging**

9. Particulars to be furnished along with hotel receipts etc. in cases where higher rate of Daily Allowance is claimed for stay in hotel/other establishments providing board and/or lodging at scheduled tariff.

## PROGRAMME OF S... M.K... R.N.B.H.A..... P.P.O... S.P.P?.....

FROM 13-06-2000 TO 21-12-2000 OF CENTRAL I.I.I CENTRAL REGIONAL JOURNEY

Date	Time	Departure	Date	Time	Arrival	Mode of Journey	Distance in Km.	Purposes of journey
13/6/2000	8.00	CIPMC Guntakal	13/6/2000	14.00	Guntakal	Guest vehicle	160	2000
13/6/2000	12.00	Halt at	13/6/2000					
14/6/2000	10.00	Boripata	14/6/2000	16.30	CIPMC Guntakal	Guest vehicle	140	2000
20/6/2000	6.00	CIPMC Guntakal	20/6/2000	20.00	Mumbai (Mumbai city)	do -	250	2000
22/6/2000	6.00	CIPMC Guntakal	22/6/2000	14.30	Guntakal	do -	150	2000
		Halt at						
23/6/2000	12.10	Guntakal	23/6/2000	16.00	CIPMC Guntakal	do -	140	2000
12/7/2000	9.10	CIPMC Guntakal	12/7/2000	17.00	Mumbai (Mumbai city)	do -	81	2000
13/7/2000	4.00	CIPMC Guntakal	13/7/2000	19.20	Chandrapur (Rajya Bank city)	do -	100	2000
15/7/2000	10.00	CIPMC Guntakal	15/7/2000	16.30	Mirzamadras (Bank city)	do -	64	2000
18/7/2000	4.00	CIPMC Guntakal	18/7/2000	19.30	Morigaon (Area 2 - bank city)	do -	121	2000
19/7/2000	7.30	CIPMC Guntakal	19/7/2000	19.30	Changpuri (Area 2 - bank city)	do -	41	2000
20/7/2000	4.00	CIPMC Guntakal	20/7/2000	19.00	Punjab (Area 2 - bank city)	do -	90	2000
26/7/2000	10.00	CIPMC Guntakal	26/7/2000	14.30	Shivchhatrapur (Bank city)	do -	170	2000
27/7/2000	11.30	CIPMC Guntakal	27/7/2000	19.00	Mogaon (Area 2 - bank city)	do -	120	2000
28/7/2000	11.00	Mogaon	28/7/2000	16.30	Mozai (Area 1)	do -	80	2000
29/7/2000	11.00	Mozai	29/7/2000	15.00	CIPMC Guntakal	do -	200	2000
31/7/2000	8.00	CIPMC Guntakal	31/7/2000	19.30	Mirzamadras (Bank city)	do -	60	2000
38/7/2000	10.00	CIPMC Guntakal	38/7/2000	16.15	Mozai (Area 1)	do -	60	2000
22/8/2000	4.00	CIPMC Guntakal	22/8/2000	19.30	Chandrapur (Area 2 - bank city)	do -	120	2000
23/8/2000	7.10	CIPMC Guntakal	23/8/2000	19.50	Shivchhatrapur (Area 2 - bank city)	do -	100	2000
31/8/2000	4.00	CIPMC Guntakal	31/8/2000	19.15	Sonarpur (Area 2 - bank city)	do -	90	2000
30/9/2000	7.15	CIPMC Guntakal	30/9/2000	13.00	Changpuri (Area 2 - bank city)	do -	95	2000
		Halt at						
1/10/2000	8.00	CIPMC Guntakal	1/10/2000	12.45	CIPMC Guntakal (Area 1)	do -	94	2000
3/10/2000	4.00	CIPMC Guntakal	3/10/2000	19.45	Indore (Area 2 - bank city)	do -	120	2000
4/10/2000	4.10	CIPMC Guntakal	4/10/2000	19.40	Punjab (Area 2 - bank city)	do -	90	2000
5/10/2000	4.00	CIPMC Guntakal	5/10/2000	19.30	Zokhawala (Area 2 - bank city)	do -	130	2000
9/10/2000	8.30	CIPMC Guntakal	9/10/2000	18.15	Mozai (Area 1)	do -	90	2000
10/10/2000	8.00	CIPMC Guntakal	10/10/2000	15.30	Sonarpur (Area 2 - bank city)	do -	65	2000
14/10/2000	7.40	CIPMC Guntakal	14/10/2000	19.33	Pathakwala (Area 2 - bank city)	do -	120	2000
15/10/2000	9.00	Pathakwala	15/10/2000	19.45	CIPMC Guntakal	do -	140	2000
23/10/2000	10.00	CIPMC Guntakal	23/10/2000	16.00	Kongalsi (Area 2 - bank city)	do -	118	2000
24/10/2000	16.00	Ranapuri	24/10/2000	19.20	CIPMC Guntakal	do -	120	2000
4/11/2000	4.00	CIPMC Guntakal	4/11/2000	20.00	Mirzamadras (Area 2 - bank city)	do -	81	2000
24/11/2000	10.00	CIPMC Guntakal	27/11/2000	19.00	Mozai (Area 2 - bank city)	do -	60	2000
29/11/2000	10.00	CIPMC Guntakal	29/11/2000	19.00	Sonarpur (Area 2 - bank city)	do -	75	2000

Contd →

TOUR PROGRAMME OF SHRI. M. K. RABHA... P. P. O (P. P.)

FROM. 19-06-2000

20.0.2.12.2.2020 OF CENTRAL I.I.T.M. CENTRE, GUWAHATI, ASSAM,

Tour report of Shri. M.K.Rabb, Plant Protection Officer (PP),  
C.P.M.C., Guntakal, W.e.f. 13.06.2000 to 21.10.2000.

Serial	Work done
13. 6. 2000	Proceeded on tour to Barpetta district for sample roving survey and returned back after one day.
14. 6. 2000	Left H.Q. Gny at 0600 hrs for sample roving survey in Morigond, Nagam area and returned back to H.Q. Gny by 1630 hrs.
20. 6. 2000	Left H.Q. Gny at 0600 hrs for sample roving survey in Morigond, Nagam area and returned back to H.Q. Gny by 1630 hrs.
22. 6. 2000	Left H.Q. Gny at 0600 hrs to Gopalpur for the sample roving survey and returned back to H.Q. Gny on next day.
23. 6. 2000	Proceeded on tour to Salkuchi, Dolibari area and back to H.Q. Gny after sample roving survey of field crops.
12. 7. 2000	Proceeded on tour to Chanderpur area and back to H.Q. Gny after sample roving survey of field crops.
15. 7. 2000	Proceeded on tour to Mirza area for survey work and returned back to H.Q. Gny by 01630 hrs.
18. 7. 2000	Left H.Q. Gny at 0700 hrs to Morigond area and back to H.Q. Gny after conducting sample roving survey.
19. 7. 2000	Left H.Q. Gny at 0700 hrs to Chanderpur area and back to H.Q. Gny by 17.30 after doing the survey work.
20. 7. 2000	Proceeded on tour to Rangia area and returned back to H.Q. Gny after sample roving survey.
26. 7. 2000	Proceeded on tour to Shudhing area for sample roving survey and returned back to H.Q. Gny.
27. 7. 2000	Left H.Q. Gny at 11.30 hrs to Nagam area and Haili at 11.30 hrs and on the next day went to Hojai and Haili area and returned back to H.Q. Gny on 29/7/2000.
29. 7. 2000	Proceeded on tour to Mirza area for sample roving survey and returned back to H.Q. Gny on same day.
31. 7. 2000	Proceeded on tour to Hojai area and returned back to H.Q. Gny after doing the survey work.
3. 8. 2000	Proceeded for conducting survey work in Chayagam area and back H.Q. Gny on the same day.
22. 8. 2000	Left H.Q. Gny at 0710 hrs to Bhowalukhi area and came back after survey work of field crops.
23. 8. 2000	Left H.Q. Gny at 0700 hrs to Sonapur area and returned back to H.Q. Gny by 1345 hrs for doing the survey.
31. 8. 2000	Proceeded on tour to Rangjili area for the survey and came back at Rangjili on that day and returned back to H.Q. Gny on the next day after survey work.
1. 9. 2000	Proceeded on tour to Jagiria area and returned back to H.Q. Gny by 1345 hrs.
3. 9. 2000	Proceeded on tour to Rangia area for conducting sample roving survey and came back to H.Q. Gny by 1345 hrs.
5. 9. 2000	Proceeded on tour to Boko area for conducting sample roving survey work and came back by 1930 hrs.
8. 9. 2000	Left H.Q. Gny at 0830 hrs to Hojai area and returned to H.Q. Gny by 1545 hrs.
10. 9. 2000	Left H.Q. Gny at 0800 hrs to Sonapur area and came back by 1500 hrs after doing survey work.
14. 10. 2000	Proceeded on tour to Pashchala area of Barpetta district and came back at 1600 hrs for sample roving survey work.

73. 10. 2000	Proceeded on tour to Rongguli area for conducting sample roving survey and to travel back on mount day after one day off at Rongguli.
24. 10. 2000	
25. 10. 2000	
27. 10. 2000	
28. 10. 2000	
29. 10. 2000	
1. 11. 2000	
2. 11. 2000	
3. 11. 2000	
4. 11. 2000	
5. 11. 2000	
6. 11. 2000	
7. 11. 2000	
8. 11. 2000	
9. 11. 2000	
10. 11. 2000	
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12. 11. 2000	
13. 11. 2000	
14. 11. 2000	
15. 11. 2000	
16. 11. 2000	
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23. 11. 2000	
24. 11. 2000	
25. 11. 2000	
26. 11. 2000	
27. 11. 2000	
28. 11. 2000	
29. 11. 2000	
30. 11. 2000	
31. 11. 2000	
1. 12. 2000	
2. 12. 2000	

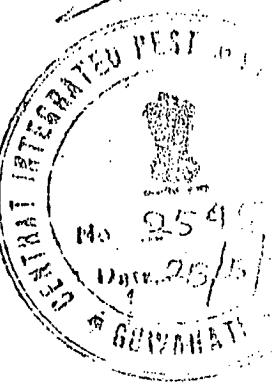
Submitted to the Director (I.P.M.) Dir. of P.P.S.C.,  
M.I.T., for kind approval please.

Yours faithfully..

*M. K. RABHA*

Plant Protection Officer

Central Integrated Pest Management Com.  
Chairman (Acting)



F.No. 55-32/2000-ACS  
Government of India  
Ministry of Agriculture  
(Dept. of Agriculture & Coop.)  
Directorate of Plant Protection, Quarantine & Storage  
NH-IV, Faridabad (Haryana)

Dated the \_\_\_\_\_

Subject: T.A./ITA/L.T.C./Medical Bills in respect of  
S.A. M. K. Rabha, PPO(PP), CIPMC

Guwahati

Ref. letter No. \_\_\_\_\_

DATED \_\_\_\_\_ on the above noted subject. The following bills  
are returned herewith duly countersigned in duplicate by the  
Concerned Controlling Officer: -

S. No.	Period	Amount of Bill Rs. _____ p.	Amount in words of Bill (Rupees _____)
1.	13/6 to 2/12 2K	Rs. 3465/-	(Rupees Three thousand four hundred sixty five only)
2.		/	
3.			
4.		Rs. 3465/-	
5.			

TriPLICATE copy/copies of the aforesaid bills(s)  
have/has been retained in this Directorate.

Encl : As above

*M. K. Rabha*

Accounts Officer  
for Plant Protection Adviser  
to the Government of India

To The PPO (PP)

CIPMC

Guwahati

Particulars of journey(s) for which higher class of accommodation than the one to which the Government servant is entitled was used.

**Note:—** If the journey(s) by higher class of accommodation has been performed with the approval of the competent authority, the number and date of sanction may be quoted.

**11. Details of journey(s) performed by road between places connected by rail**

12. Amount of Advance of Travelling Allowance, if any, drawn ..... Rs. ....

Certified that the information, as given above, is true to the best of my knowledge and belief.

Date \_\_\_\_\_

TOUR

**Public Protection Officer** servant  
**Central Integrated Pest Management Center**  
**Surat (A.S.C.I.P.)**



20 FEB 2002

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

In the matter of :

O.A. No. 463 of 2001

**Shri M.K.Rabha**

-vs-

Union of India & Ors.

And

In the matter of

Rejoinder submitted by the applicant in  
reply to the written statement submitted by  
the Respondents.

The applicant above named most humbly and respectfully begs to state as  
under:

1. That he has gone through the written statements and has understood the contents thereof.
2. That your applicant categorically denies the statements made in paragraphs 3,4,5,6 and 7 of the written statement and further begs to state that ;
  - (a) the allegation of the respondents that the applicant is irregular in attending to his official duties and also the hostile allegation made in the said paragraph that Guwahati Unit Office is experiencing great difficulties in implementing the various schemes and projects which are time bound in nature due to the failure on the part of the responsible officer like the applicant is totally like ~~the applicant is totally~~ false misleading and

Filed before applicant  
through advocate Sri  
G. N. Chakravarthy on  
20-2-2002

deliberate and the records speaks <sup>for</sup> <sup>to</sup> contrary the allegation made in the written statement.

b) A mere perusal of Annual report 2000-2001 issued by the Central Integrated Pest Management Centre, Guwahati (Assam), wherein it would be evident that under the supervision of the present applicant who is head of office a tremendous achievement is made during 2000-2001 so far physical target are concerned. The detail particulars of physical target during 2000-2001 <sup>and 2001-2002</sup> are quoted below for perusal of the Hon'ble Tribunal.

Physical target and achievement during 2000-2001.

Sl. No.	Activity	Target	Achievement
A	Pest Surveillance (Area Scanned in ha.)	30,000	33,245
B	Biocontrol (Area Scanned in ha)		
	i. Augmentation and Conservation	25,000	25,480
	ii. Release (in million	50.00	51.84
C	IPM Training and Demonstration Programme (FFS)		
	i. No. of FFS in Rice (Kharif)	12	12
	ii. No. of FFS in Vegetable (Rabi)	12	12
	iii. No. of FFS in Mustard (Rabi)	Nil	Nil
	iv. No. of Official trained	120	120
	v. No. of Farmers trained	720	720

(c) It is quite clear from above that physical target has been completed by the Guwahati Unit Office during the year 2000-2001 & 2001-2002 as such allegation regarding completion of physical target is baseless and bogus.

The applicant further categorically denies the wild allegations of misusing of Govt. Funds in his capacity of Head of Office/Controlling Officer and the allegation of irregular disbursing of salary. IT is pertinent to mention here that if there is any deficiency or shortcomings noticed by the higher authorities during their inspection of the Local Office/Unit Office the same ought to have been pointed out by issuing necessary memos in order to alert the applicant or ought to have given necessary guidelines for improving the performance of the applicant as required under the rule. But unfortunately not a single memo is issued to the applicant by the Higher authority at any point of time but this is for the first time these wild allegation is brought to the notice of the Hon'ble Tribunal with the sole intention to mislead this Hon'ble Tribunal.

(d) It is categorically stated that there is a rule in force so far advances are concerned and as per schemes, tour programmes are being made in the unit office and advances used to be made to the concerned officers as per their requisition in terms of the rule. It is relevant to mention here that if any amount of T.A. advance remained unadjusted, in that event, the concerned officer is required to refund the same with penal interest.

(e) So far the allegation made regarding drawal of Rs. 36,000/- for use of IPM Formers' Field School, it is stated that the same has been duly adjusted in the Cash Book with supporting vouchers. Of course, there was a delay in submission of supporting vouchers since the concerned officers were working on the field offices at the relevant point of time and in fact they were readily not available for submission of the relevant vouchers. It is pertinent to mention here that all these allegations are now brought to this Hon'ble Tribunal by the respondents with the view and intention to mislead the Hon'ble Tribunal in a bid to defend the Transfer

Case. But these allegations were never brought to the notice of the applicant at the relevant point of time or even after so-called inspection by the higher authorities. As such, the allegations are false and misleading.

A copy of the statements showing physical target and achievement during 2000-2001 is enclosed as **Annexure-5**.

2. That the applicant categorically denies the statements made in paragraphs 8,9,10,11 and 12 of the written statement and begs to state that although he reported for duty after being declared fit by the Medical Officer, even then he is facing lot of difficulties in undertaking long tours and still he is moving with the support of crutch. It is relevant to mention here that Gauhati Medical College Hospital also issued a Medical Certificate on 15.12.01 countersigned by Orthopaedic Surgeon Dr. T.Bhattacharjee wherein it was advised to the applicant to avoid tours and to walk with support.
3. *A copy of the Medical certificate dt 15-12-01 is annexed as Annexure-6*  
That the applicant denies the statements made in paragraphs 13,14,15,17,18 and 19 of the written statement and begs to state that he is still under constant medical care and it appears from the written statement that the impugned order of transfer and posting has been issued with a malafide intention on the alleged ground of financial irregularity and as such the same is punitive in nature and the same does not involve any public interest. On this score alone, the same is liable to be set aside and quashed.
4. That it is pertinent to mention here that the statement of the respondents that the Locust Warning Organisation, Jaisalmer is lesser important than the Central Integrated Pest Management Centre Guwahati, is not correct rather Jaisalmer Locust Warning Organisation is a station of international importance. This would be evident from the Locust Situation Bulletin

dated 01-15 July 2001. Therefore, the contention of the respondents is contrary to records. Moreover, the post of Plant Protection Officer (Plant Pathology) has nothing to do in Locust Control. As such, the posting of the applicant at Jaisalmar is not much relevant rather his retention in the present office is deserving in the facts and circumstances of the case.

A copy of the above mentioned Bulletin is annexed herewith as

**Annexure-6.**

5. That in view of the above, the Original Application deserves to be allowed with costs.

## VERIFICATION

I, Sri Shri Medini Kumar Rabha, S/o Sri Mihir Chandra Rabha, aged about 37 years, working as Plan Protection Officer (PP), in the Directorate of Plant Protection, Quarantine & Storage, Central Integrated Pest Management Centre, R.G.Baruah Road, Guwahati-781003, Assam, applicant in O.A. No. 463/2001, do hereby verify that the statements made in Paragraph 1 to 4 made in this rejoinder are true to my knowledge and the rest are my humble submission and I have not suppressed any material fact.

And I sign this verification on this the 20th day of February, 2002.

*sri Medini kr. Rabha*

**PHYSICAL TARGET AND ACHIEVEMENT DURING, 2000-2001**

S.No.	Activity	Target	Achievement
A.	PEST SURVEILLANCE (Area Scanned in ha.)	30,000	33,245
B.	BIOCONTROL (Area Scanned in ha.)		
	i) Augmentation and Conservation	25,000	25,480
	ii) Release (in million)	50.00	51,84
C.	IPM TRAINING AND DEMONSTRATION PROGRAMME (FFS)		
	i) No. of FFS in Rice (Kharif)	12	12
	ii) No. of FFS in Vegetable (Rabi)	12	12
	iii) No. of FFS in Mustard (Rabi)	NIL	NIL
	iv) No. of Official trained	120	120
	v) No. of Farmers trained	720	720

*Revised  
Date  
Advocate*

*Approved*

*State Protection Office,  
Central Integrated Pest Management  
Guwahati, Assam*

8  
Amrit  
(Scans)  
B)

Telegram: PROTECTION



Tel: 011 3385026 (Delhi)  
Fax: 011 3384102  
Tel: 0129 213985 (Fbd.)  
Fax: 0129 212125

F. No. PS/PRA/98

Government of India

MINISTRY OF AGRICULTURE

(Department of Agriculture & Cooperation)

**DIRECTORATE OF PLANT PROTECTION, QUARANTINE & STORAGE**  
NH-IV, FARIDABAD 121001 (HARYANA)

Dated: 5th June, 1998

**CERTIFICATE OF APPRECIATION**

This is to certify that Mr.M.K.Rabha, PPO(PP) CIPMC, Guwahati has been identified as local Nodal officer for special training programme on Rodent Pest Management held by this Directorate at Guwahati between 5th to 8th May, 1998. He has also acted as local Nodal officer in coordinating the visit of Central team constituted by PPA for on-the-spot study of bamboo flowering and related rodent menace in NE States. His contribution for the successful completion of the Training programme and Central team's visit for on-the-spot study is highly appreciable.

I wish Shri Rabha all the best in his future endeavours and activities.

*Rajak*

(R.L.Rajak)

Plant Protection Adviser to  
the Government of India

*Atul  
Jain  
Advocate*



9  
GOVERNMENT OF INDIA  
AND  
FOOD AND AGRICULTURE ORGANIZATION

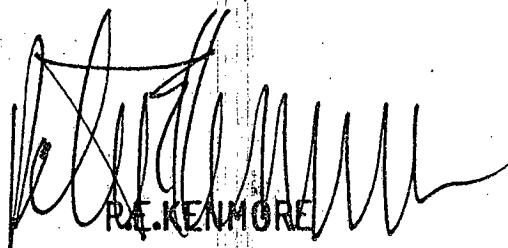


# CERTIFICATE

NO. 71

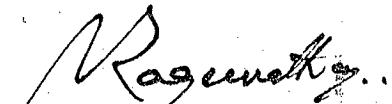
THIS IS TO CERTIFY THAT SHRI M.K.RABHA

HAS SUCCESSFULLY COMPLETED THE FAO-INDIA ONE MONTH/SEASON LONG TRAINERS'  
TRAINING IN RICE IPM HELD AT CENTRAL PLANT PROTECTION TRAINING INSTITUTE  
HYDERABAD, FROM 21ST FEBRUARY TO 18TH MARCH, 1994.

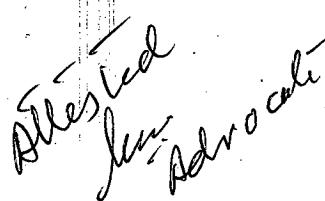


R.E. KENMORE

REGIONAL PROGRAMME COORDINATOR  
FAO INTERCOUNTRY RICE IPC PROGRAMME  
FOR SOUTH AND SOUTHEAST ASIA



V.RAGUNATHAN  
PLANT PROTECTON ADVISER  
TO THE GOVERNMENT OF INDIA



Blessed  
Jen. Advocate

11

Bomay-5  
(Series)

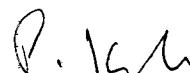
F.No.2-4/99-Adm.I  
Government of India  
MINISTRY OF AGRICULTURE  
(Department of Agriculture & Cooperation)  
Directorate of Plant Protection, Quarantine & Storage,  
NH.IV, Faridabad (Haryana)

45  
Dated : 3.12.2001

OFFICE ORDER NO.190 OF 2001

Plant Protection Adviser to the Government of India has ordered the shifting of Headquarters of the posts of Plant Protection Officer (Entomology)/Plant Protection Officer (Plant Pathology) at Plant Quarantine Station, Gede & Bongaon in the pay scale of 6500-10500/- under the scheme Expansion of Plant Quarantine Facilities in India (Non Plan) with immediate effect and until further order to Central Integrated Pest Management Centre, Guwahati.

It is certified that these posts are being shifted during the pendency of STAY granted by CAT, Guwahati in the matter of transfer of Shri S.R. Chaudhary, Sh. M.K. Rabha, P.P.O. from CAT, Guwahati.



( P. KALYANASUNDARAM)  
Deputy Secretary and  
Chief Administrative Officer

Distribution:

1. Officer Incharge, CIPMC, Guwahati.  
2. Officer Incharge, PQS, Gede/Bongaon.  
3. Director (IPM)-  
4. PAO, DAC, Kolkata.  
5. PS to PPA.  
6. Vigilance Section.  
7. Office Order folder.

MR  
6/12/01  
ext  
My  
11/12/01

Attested  
Law  
Advocate

Annexure-6

চিকিৎসালয়ৰ ভিতৰত ধূমপান আৰু তামোল-পান খোৱা নিবেধ  
SMOKING AND CHEWING BETEL-NUT INSIDE THE HOSPITAL PROHIBITED

Gauhati Medical College Hospital

Dated Guwahati the 15-12-1997

( MEDICAL CERTIFICATE )

Hosp no - 72200

WHOM IT MAY CONCERN

OPD Reg No - 14756/01

This is to certify that Shri / Smti Medini Kr. Rabha was treated as an in-door / out-door patient in Orthopaedic of Medical College Hospital, Guwahati from 12-12-01 to Continue and was / is suffering from Ankylosing Spondylitis with Tracheal Fracture (d).

He/She was/is advised to take rest for ..... week / days / months with effect from ..... to .....

Now he / she is fit to resume his / her duties.

He is advised to avoid Tours and to walk with

Support -

Counter signed.

Dr. T. D. Bhattacharyya  
Supervisor of Orthopaedic  
Gauhati Medical College

Signature -

Seal -

Aplo 15-12-01



GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE  
DEPARTMENT OF AGRICULTURE AND COOPERATION  
DIRECTORATE OF PLANT PROTECTION, QUARANTINE AND STORAGE  
N. H. IV, FARIDABAD-121001  
(HARYANA)

Domestic - 7  
(Series)



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LOCUST SITUATION BULLETIN

VOL. 53 NO.13

PERIOD

01-15 July 2001

SUMMARY AND FORECAST:

India continued to be free from any locust activity. Ecological conditions are favourable for locust breeding. Rainfall was reported in Barmer (82.8mm), Jaisalmer (110.5mm) Jodhpur (156.3mm), Ganganagar (51.4mm), Churu (78.6mm), Bikaner (16.9mm); Bhuj (87.0mm) and Deesa (205.1mm) districts of Rajasthan and Gujarat. Locust surveys were continued in the Scheduled Desert Area of Rajasthan and Gujarat by LWO staff.

Locust breeding at small scale is likely to occur in the coming month.

WEATHER SUMMARY:

RAJASTHAN:

South West monsoon was vigorous in South Rajasthan on 3rd and active on 9th. The monsoon was active on July 12th 2001 in East Rajasthan.

Rainfall occurred at most of the places in Ajmer on 3rd, Kota, Udaipur and Jodhpur division on 3rd and 11th, at many places in Ajmer division on 2nd, 9th to 12th, in Jaipur on 2nd to 4th, 8th, 9th, 11th to 14th, in Kota division on 2nd, 9th and 10th, in Udaipur division on 2nd, 9th, 10th and 12th, in Udaipur division on 9th and 12th, at a few places in Ajmer division on 13th, in Jaipur division on 1st, 7th and 10th, in Kota division on 8th, 12th and 13th, in Udaipur division on 13th, in Jaipur division on 5th and 13th, in Bikaner division on 1st, 3rd, 8th, 11th and 13th, at isolated places in Ajmer division on 1st, 5th, to 8th and 14th, in Jaipur division on 5th, in Kota division on 1st, 6th, to 8th and 14th, in Jodhpur division on 1st, 2nd, 7th, 8th and 14th, in Bikaner division on 2nd, 5th to 7th, 9th and 10th July 2001.

Weather was mainly dry in the rest days of the fortnight.

NORTH GUJARAT, SAURASHTRA AND KUTCH:

Rainfall has occurred at almost all places in North Gujarat region on 4th, 9th, 10th, 11th and 12th, in Saurashtra on 4th, 5th and 10th, in Kutch on 5th, 9th, 10th, 11th and 12th, in Saurashtra on 4th, 5th and 10th, in Kutch on 5th, 9th, 10th, 11th, 12th and 13th, at many places in North Gujarat region on 3rd, 5th and 13th, in Saurashtra on 9th, 11th, 12th and 13th, in Kutch on 6th, at a few places in North Gujarat region on 1st, 2nd, 6th and 14th, in Saurashtra on 3rd, 6th, 7th, 8th and 14th, in Kutch on 7th, at isolated places in North Gujarat region on 7th and 8th, in Saurashtra on 2nd, in Kutch on 1st, 3rd and 14th July 2001.

Weather was mainly dry in Saurashtra and Kutch during the rest days of the fortnight.

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Report-7  
(Semi)  
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METEOROLOGICAL OBSERVATIONS:

S.No.	Station	Temperature (°C)		Humidity (%)		Rainfall (mm)
		Max.	Min.	Max.	Min.	
1.	Barmer	39	25	100	47	92.8
2.	Jaisalmer	39	25	100	42	110.5
3.	Jodhpur	36	24	95	43	156.3
4.	Ganganagar	41	25	90	40	51.4
5.	Churu	39	24	100	47	78.6
6.	Bikaner	41	26	95	37	16.9
7.	Bhuj	34	25	100	90	87.0
8.	Deesa	39	24	90	80	205.1

LOCUST SITUATION:A) Desert Locust (Schistocerca gregaria, F): -

- i) Swarm movement : Nil
- ii) Breeding : Nil
- iii) Scattered adults : Nil

B) Migratory Locust (Locusta migratoria, L): - NilINTERNATIONAL LOCUST SITUATIONSOUTH WEST ASIA

PAKISTAN: (Report for 1-15 June, 2001) Pakistan remained free from any gregarious locust activity. However, scattered adults at the densities ranging from 1-5 ha were reported in some localities of Lasbela, Sukkur, Mirpurkhas and Rahimyarkhan districts, *maximum density being 5 adults/ha at Tor (2735N-6925E) in Sukkur district on 08.06.2001*.

IRAN

Report awaited

AFGHANISTAN

Report awaited.

NEAR EAST

(FAO Desert Locust Bulletin No. 273- report for June 2001)

EGYPT: Control operations over an area of 1500 ha were undertaken against hoppers and immature adults at Sh. Oweinat (2240N-2845E) and El Heig (2802N-2838E) during June 2001.

OTHER COUNTRIES OF THE REGION: No locusts reported.

Alleged  
locust  
outbreak

2  
Disease of  
Series)

: 3 :

EAST AFRICA

(FAO Desert Locust Bulletin No. 273- report for June 2001)

**SOMALIA:** A few immature adults were observed south of Hargeisa at Bahadamal (0900N-4415E) on 30.05.2001.

**OTHER COUNTRIES OF THE REGION:** No locusts reported.

WEST AFRICA

(FAO Desert Locust Bulletin No. 273- report for June 2001)

No locusts reported.

NORTH WEST AFRICA

(FAO Desert Locust Bulletin No. 273- report for June 2001)

No locusts reported.

19/7/01

. No. 3-1/2001-L

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Dated: 19-07-2001

(N.C. Tuhan)  
Joint Director (LC)  
for Plant Protection Adviser  
to the Govt. of India

N.B. This bulletin refers to Desert Locust unless otherwise stated.

RKS

Altered  
Jen.  
DPC